

C O N T E N T S

**Fifteenth Series, Vol. XXXVI, Fifteenth Session, 2013/1935 (Saka)
No. 10, Wednesday, December 18, 2013/Agrahayana 27, 1935 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
MESSAGE FROM RAJYA SABHA AND BILL AS AMENDED BY RAJYA SABHA	2-5
ORAL ANSWER TO QUESTION	
*Starred Question No.181	6-10
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.182 to 200	11-105
Unstarred Question Nos.2071 to 2300	106-587

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	588-620
STANDING COMMITTEE ON RAILWAYS 21st and 22nd Reports	621
STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS (i) 40th to 43rd Reports (ii) Statements	621-622
STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS 246th to 252nd Reports	623
STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE 78th and 79th Reports	624
STATEMENTS BY MINISTERS	625-630
(i) Status of implementation of the recommendations contained in the 67th Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.	
Shri Jesudasu Seelam	625
(ii) Status of implementation of the recommendations contained in the 239th and 244th Reports of the Standing Committee on Industry, pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME).	
Shri K. H. Muniyappa	626-627

- (iii) Status of implementation of the recommendations contained in the 242nd Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Space.

Shri Rajeev Shukla 628

- (iv)(a) Status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.

629

- (b) Status of implementation of the recommendations contained in the 44th Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Electronics and Information Technology, Ministry of Communications and Information Technology.

Shri Milind Deora 630

MATTERS UNDER RULE 377 631-642

- (i) Need to redress the grievances of the Anglo-Indian community.

Shri Charles Dias 631

- (ii) Need to enhance the import duty on natural rubber.

Shri P.T. Thomas 632

- (iii) Need to set up Government Procurement Centres for purchase of paddy at Minimum Statutory Price from farmers in the country.

Shri Jagdambika Pal 632

- (iv) Need to make river Yamuna pollution-free and also make adequate arrangement for providing clean drinking water in Delhi.
- Shri Jai Prakash Agarwal
- 633
- (v) Need to start the new passenger train service between Palani and Tiruchendur in Tamil Nadu.
- Shri N.S.V. Chitthan
- 634
- (vi) Need to provide funds for Sardar Sarovar Project in Gujarat under Accelerated Irrigation Benefit Programme.
- Shrimati Jayshreeben Patel
- 634
- (vii) Need to appoint adequate teaching staff in Kendriya Vidyalaya at Himmatnagar, Gujarat and establish new educational centres in Sabarkantha district and also open new Kendriya Vidyalaya at Modasa in Aravalli district of the State.
- Shri Mahendrasinh P. Chauhan
- 635
- (viii) Need to take urgent steps to make Manusyamara (Puranidhar) River in Sitamarhi district, Bihar pollution free.
- Shrimati Rama Devi
- 636
- (ix) Need to ensure smooth operation of metro trains originating from Sector 21, Dwarka in Delhi and also to introduce Metro Services in cities of Uttar Pradesh.
- Shri Rakesh Sachan
- 637

- (x) Need to accord approval for electrification of hamlets (majras) under Rajiv Gandhi Grameen Vidyutikaran Yojana in Uttar Pradesh and ensure supply of electricity to villages covered under the scheme particularly in Deoria parliamentary constituency.
- Shri Gorakh Prasad Jaiswal 638
- (xi) Need to release funds for maintenance of N.H.-47 in Tamil Nadu.
- Shrimati J. Helen Davidson 639
- (xii) Need for speedy passage of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill.
- Shri Baijayant Panda 640
- (xiii) Need to rescind the provision of proposed land ceiling on irrigated and non-irrigated land owned by farmers in draft National Land Reforms Policy.
- Shri Prataprao Ganpatrao Jadhao 641
- (xiv) Need to protect the interest of Onion farmers distressed due to fall in price of Onion.
- Shri Raju Shetti 642

ANNOUNCEMENT BY THE SPEAKER

- | | | |
|------|------------------------------------|---------|
| (i) | Notices of Motion of No-Confidence | 643 |
| (ii) | Lokpal and Lokayuktas Bill | 644-646 |

LOKPAL AND THE LOKAYUKTAS BILL, 2011	647-712
(Amendments made by Rajya Sabha)	

Motion to Consider	647-712
Shri Kapil Sibal	647-652
Shrimati Sushma Swaraj	659-662
Shri Rahul Gandhi	663-664
Shri Mulayam Singh Yadav	665-666
Shri Dara Singh Chauhan	667-668
Shri Sharad Yadav	669-671
Shri Harin Pathak	672
Shri Prem Das Rai	673
Shri Arjun Ram Meghwal	674
Shri Panna Lal Punia	675
Shri R. Dhruvanarayana	676
Shri Virender Kumar	677
Shri Prasanta Kumar Majumdar	678
Shri Kalyan Banerjee	679
Shri Sudip Bandyopadhyay	679
Dr. Mirza Mehboob Beg	680
Shri Ramashankar Rajbhar	681
Shri Jagdambika Pal	682
Shri Gurudas Dasgupta	683
Dr. Tarun Mandal	684

Shri Nama Nageswara Rao	685
Shri T.K.S. Elangovan	686
Shrimati Supriya Sule	687
Dr. Sanjeev Ganesh Naik	688
Shri Pralhad Joshi	689
Shri Ananth Kumar	690
Shri Bhakta Charan Das	691
Shri Thol Thirumaavalavan	692-694
Shri Rajendra Agrawal	695
Dr. M. Thambidurai	696-697
Shri Ravindra Kumar Pandey	698
Shri Badruddin Ajmal	699
Amendments – Agreed to	711-712
OBSERVATION BY THE SPEAKER	713
NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE EDUCATION AND RESEARCH (AMENDMENT) BILL, 2013	713-714
Motion to Consider	713
Dr. Shahshi Tharoor	714
Clauses 2 to 13 and 1	714
Motion to Pass	714

SUBMISSION BY MEMBERS

Re:Reported ill-treatment to Indian Deputy
Consul General in United States Of America 715-728

NATIONAL SONG**ANNEXURE – I**

Member-wise Index to Starred Questions 729
Member-wise Index to Unstarred Questions 730-734

ANNEXURE – II

Ministry-wise Index to Starred Questions 735
Ministry-wise Index to Unstarred Questions 736-737

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 18, 2013/Agrahayana 27, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

**MESSAGE FROM RAJYA SABHA
AND
BILL AS AMENDED BY RAJYA SABHA**

... (*Interruptions*)

SECRETARY-GENERAL: Madam, I have to report the following message received from the Secretary-General of Rajya Sabha:-

I am directed to inform the Lok Sabha that the Lokpal and Lokayuktas Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 27th December, 2011, has been passed by the Rajya Sabha at its sitting held on the 17th December, 2013, with the following amendments:-

ENACTING FORMULA

1. That at page 2, line 1, ***for*** the word “Sixty-second”, the word “Sixty-fourth” be ***substituted***.

CLAUSE 1

2. That at page 2, line 4, ***for*** the figure “2011” the figure “2013” be ***substituted***.
3. That at page 2, ***for*** lines 7 to 12, the following be ***substituted***, namely;-

“(4) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”.

CLAUSE 3

4. That at page 4, line 32, ***for*** the word “connected” the word “affiliated” be ***substituted***.

CLAUSE 4

5. That at page 5, **for** line 3, the following be **substituted**, namely;-
 “(e) one eminent jurist, as recommended by the chairperson and members referred to in clauses (a) to (d) above, to be nominated by the President—member.”.

CLAUSE 14

6. That at page 8, line 34, the words “or aided” be **deleted**.
7. That at page 8, **for** lines 36 to 42, the following be **substituted**, namely;-
 “(h) any person who is or has been a director, manager, secretary or other officer of every other society or association of persons or trust (whether registered under any law for the time being in force or not) in receipt of any donation from any foreign source under the Foreign Contribution (Regulation) Act, 2010 in excess of ten lakh rupees in a year or such higher amount as the Central Government may, by notification, specify. 42 of 2010.

CLAUSE 20

8. That at page 10, **for** lines 16 to 20, the following be **substituted**, namely;-
 “20. (1) The Lokpal on receipt of a complaint, if it decides to proceed further, may order—
 (a) preliminary inquiry against any public servant by its Inquiry Wing or any agency (including the Delhi Special Police Establishment) to ascertain whether there exists a *prima facie* case for proceeding in the matter; or
 (b) investigation by any agency (including the Delhi Special Police Establishment) where there exists a *prima facie* case:
9. That at page 10, **after** line 31, the following proviso be **inserted**, namely;-
 “Provided also that before ordering an investigation under clause (b), the Lokpal shall call for the explanation of the public servant so as to determine whether there exists a *prima facie* case for investigation:
 Provided also that the seeking of explanation from the public servant before an investigation shall not interfere with the search and seizure, if any, required to be undertaken by any agency (including the Delhi Special Police Establishment) under this Act.”.

10. That at page 10, line 42, the word “to” be deleted.
11. That at page 11, lines 7 and 8, the words “and submit the investigation report containing its findings to the Lokpal” be deleted.
12. That at page 11, line 9, after the words “by a further”, the word “period” be inserted.
13. That at page 11, lines 13 and 14, for the words “to the Lokpal”, the words “under that section to the court having jurisdiction and forward a copy thereof to the Lokpal.” be substituted.
14. That at page 11, line 17, for the words “may decide to”, the words “and after obtaining the comments of the competent authority and the public servant may” be substituted.
15. That at page 11, for lines 18 and 19, the following be substituted, namely;-

“(a) grant sanction to its Prosecution Wing or investigating agency to file charge-sheet or direct the closure of report before the Special Court against the public servant;”.
16. That at page 11, line 20, for the words “initiate the”, the words “direct the competent authority to initiate the” be substituted.
17. That at page 11, line 21, the words “by the competent authority” be deleted.
18. That at page 11, line 23, after the words “Prosecution Wing”, the words and bracket “or any investigating agency (including the Delhi Special Police Establishment)” be inserted.
19. That at page 11, line 23, for the word “any”, the word “the” be substituted.
20. That at page 11, lines 24 and 25, the words and bracket “(including the Delhi Special Police Establishment)” be deleted.

CLAUSE 23

21. That at page 12, for lines 6 to 18, the following be substituted, namely;-

<p>2 of 1974. 25 of 1946. 49 of 1988.</p>	<p>“23. (1) Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 or section 6A of the Delhi Special Police Establishment Act, 1946 or section 19 of the Prevention of Corruption Act, 1988, the Lokpal shall have the power to grant sanction for prosecution under clause (a) of sub-section (7) of section 20.</p> <p>(2) No prosecution under sub-section (1) shall be initiated against any public servant accused of any</p>	<p>Power of Lokpal to grant sanction for initiating prosecution.</p>
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offence alleged to have been committed by him while acting or purporting to act in the discharge of his official duty, and no court shall take cognizance of such offence except with the previous sanction of the Lokpal.”

CLAUSE 25

22. That at page 12, line 34, ***for*** the words “and direction, over”, the words “over, and to give direction to,” be ***substituted***.

23. That at page 13, ***after*** line 4, the following be ***inserted***, namely;-

“(3) Any officer of the Delhi Special Police Establishment investigating a case referred to it by the Lokpal, shall not be transferred without the approval of the Lokpal.

(4) The Delhi Special Police Establishment may, with the consent of the Lokpal, appoint a panel of Advocates, other than the Government Advocates, for conducting the cases referred to it by the Lokpal.

(5) The Central Government may from time to time make available such funds as may be required by the Director of the Delhi Special Police Establishment for conducting effective investigation into the matters referred to it by the Lokpal and the Director shall be responsible for the expenditure incurred in conducting such investigation.”.

CLAUSE 37

24. That at page 16, ***for*** lines 20 to 25, the following be ***substituted***, namely:-

“Supreme Court, on a reference being made to it by the President on a petition signed by at least one hundred Members of Parliament.”.

25. That at page 16, line 30, ***after*** the word, bracket and figure “sub-section (2)”, the words “,on receipt of the recommendation or interim order made by the Supreme Court in this regard” be ***inserted***.

26. That at page 16, line 31, ***after*** the words “receipt of the”, the word “final” be ***inserted***.

CLAUSE 46

27. That at page 19, ***for*** lines 32 and 33, the following be ***substituted***, namely:-

“*Explanation.*—For the purpose of this sub-section, the expression —good faith□ means any act believed or done by a person in good faith with due care,

caution and sense of responsibility or by mistake of fact believing himself justified by law under section 79 of the Indian Penal Code.”.

CLAUSE 63

28. That at pages 22 and 23, **for** clause 63, the following be **substituted**, namely:-

“PART III

ESTABLISHMENT OF THE LOKAYUKTA

63. Every State shall establish a body to be known as the Establishment of Lokayukta for the State, if not so established, constituted or of Lokayukta. appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act.”

OMISSION OF CLAUSES 64 to 97

29. That at pages 23 to 35, clauses 64 to 97 be **deleted**.

THE SCHEDULE

30. That at page 36, line 9, **for** the figure “2011”, the figure “2013” be **substituted**.

31. That at page 36, **after** line 21, the following be **inserted**, namely:-

“2. After section 4B, the following section shall be inserted, Insertion of new section 4BA.
namely:—

“4BA. (1) There shall be a Directorate of Prosecution headed Director of Prosecution. by a Director who shall be an officer not below the rank of Joint Secretary to the Government of India, for conducting prosecution of cases under this Act.

(2) The Director of Prosecution shall function under the overall supervision and control of the Director.

(3) The Central Government shall appoint the Director of Prosecution on the recommendation of the Central Vigilance Commission.

(4) The Director of Prosecution shall notwithstanding anything to the contrary contained in the rules relating to his conditions of service, continue to hold office for a period of not less than two years from the date on which he assumes office.”.

32. That at page 37, line 12, **for** the figure “2011”, the figure “2013” be **substituted**.

33. That at page 37, line 17, ***for*** the figure “2011”, the figure “2013” be ***substituted***.
34. That at page 37, line 23, ***for*** the figure “2011”, the figure “2013” be ***substituted***.
35. That at page 37, line 27, ***for*** the figure “2011”, the figure “2013” be ***substituted***.
36. That at page 38, line 13, ***for*** the figure “2011”, the figure “2013” be ***substituted***.

2. Madam, I lay on the Table the Lokpal and Lokayuktas Bill, 2011 as returned by Rajya Sabha with amendments made on the 17th December, 2013.

... (*Interruptions*)

11.02 hrs

At this stage, Shri M. Venugopala Reddy, Shri Y.S. Jagan Mohan Reddy, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

11.03hrs

MADAM SPEAKER: Question Hour, Q. No. 181. Adv. A. Sampath.

... (*Interruptions*)

(Q. 181)

SHRI A. SAMPATH : Madam Speaker, I would like to know whether the vacancies that are pending in the Central Universities which has been increased for the last so many years will be filled up or not ... (*Interruptions*) It has come in various press reports that 38 per cent of teaching posts in Central Universities are vacant and the number of Scheduled Castes and Scheduled Tribes and Other Backward Classes in the academic sector is very low. ... (*Interruptions*) Can the Minister give a reply in this regard? ... (*Interruptions*)

Madam, I would like to know whether the Government will take necessary steps to fill up the vacancies in the Central Universities including the vacancies of Scheduled Castes and Scheduled Tribes and Other Backward Classes including the minorities.... (*Interruptions*)

SHRI M.M. PALLAM RAJU: Madam, in reply to the question which the hon. Member has already asked, there are substantial vacancies in our Central Universities but the reservation policy of 15 per cent for Scheduled Castes and 7.5 per cent for Scheduled Tribes does exist across the board and we are trying to fill the vacancies in as efficient a manner as possible. ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 Noon.

11.04 hrs

*The Lok Sabha then adjourned
till Twelve of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock

(Madam Speaker *in the Chair*)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: The House will now take up Papers to be laid on the Table.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): I beg to lay on the Table a copy of the 9th Annual Statement (Hindi and English versions) on Pending Law Commission Reports-(December, 2013).

[Placed in Library. See No. LT 10205/15/13]

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (DR. GIRIJA VYAS): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10206/15/13]

(b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10207/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10208/15/13]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2012-2013.

[Placed in Library. See No. LT 10209/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2012-2013.

[Placed in Library. See No. LT 10210/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10211/15/13]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2012-2013.

[Placed in Library. See No. LT 10212/15/13]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2012-2013.

[Placed in Library. See No. LT 10213/15/13]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2012-2013.

[Placed in Library. See No. LT 10214/15/13]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2012-2013.

[Placed in Library. See No. LT 10215/15/13]

(8) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10216/15/13]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2012-2013.

[Placed in Library. See No. LT 10217/15/13]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University (Part I & II), New Delhi, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10218/15/13]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2012-2013.

[Placed in Library. See No. LT 10219/15/13]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour University, Sagar, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour University, Sagar, for the year 2012-2013.

[Placed in Library. See No. LT 10220/15/13]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10221/15/13]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia (Part I & II), New Delhi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10222/15/13]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2012-2013.

[Placed in Library. See No. LT 10223/15/13]

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Chennai, for the year 2012-2013.

[Placed in Library. See No. LT 10224/15/13]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2012-2013.

[Placed in Library. See No. LT 10225/15/13]

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2012-2013.

[Placed in Library. See No. LT 10226/15/13]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Gulbarga, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Gulbarga, for the year 2012-2013.

[Placed in Library. See No. LT 10227/15/13]

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2012-2013.

[Placed in Library. See No. LT 10228/15/13]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2012-2013.

[Placed in Library. See No. LT 10229/15/13]

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2012-2013.

[Placed in Library. See No. LT 10230/15/13]

(23) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10231/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2012-2013, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2012-2013.

[Placed in Library. See No. LT 10232/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2012-2013.

[Placed in Library. See No. LT 10233/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2012-2013.

[Placed in Library. See No. LT 10234/15/13]

(4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2012-2013.

(ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10235/15/13]

(b) (i) Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10236/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): On behalf of Shri V. Narayanasamy, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10237/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10238/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10239/15/13]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2012-2013, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10240/15/13]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Umiam, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Umiam, for the year 2012-2013.

[Placed in Library. See No. LT 10241/15/13]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2012-2013.

[Placed in Library. See No. LT 10242/15/13]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2012-2013.

[Placed in Library. See No. LT 10243/15/13]

(8) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2012-2013.

(ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10244/15/13]

(b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2012-2013.

(ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10245/15/13]

(c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2012-2013.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10246/15/13]

(d) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2012-2013.

(ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10247/15/13]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2012-2013.

[Placed in Library. See No. LT 10248/15/13]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2012-2013.

[Placed in Library. See No. LT 10249/15/13]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2012-2013.

[Placed in Library. See No. LT 10250/15/13]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2012-2013.

[Placed in Library. See No. LT 10251/15/13]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2012-2013.

[Placed in Library. See No. LT 10252/15/13]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2012-2013.

[Placed in Library. See No. LT 10253/15/13]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2012-2013.

[Placed in Library. See No. LT 10254/15/13]

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2012-2013.

[Placed in Library. See No. LT 10255/15/13]

(17) A copy of the All India Services (Commutation of Pensions) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated 20th September, 2013 under sub-section (2) of Section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT 10256/15/13]

(18) A copy of Notification No. S.O. 2911(E) (Hindi and English versions) published in Gazette of India dated 25th September, 2013, containing order regarding operator of each nuclear installation shall report each of the nuclear events, mentioned therein, in his installation or during transportation of nuclear material in form 'A' to the Atomic Energy Regulatory Board within twenty four hours of its occurrence both electronically and through fax issued under sub-section (1) of Section 3 of the Civil Liability for Nuclear Damage Act, 2010 and sub-rule (1) of Rule 4 of the Civil Liability for Nuclear Damage Rules, 2011.

[Placed in Library. See No. LT 10257/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2012-2013.

[Placed in Library. See No. LT 10258/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2012-2013.

[Placed in Library. See No. LT 10259/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2011-2012.

[Placed in Library. See No. LT 10260/15/13]

(4) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2012-2013.

[Placed in Library. See No. LT 10261/15/13]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Meghalaya, Shillong, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Meghalaya, Shillong, for the year 2011-2012.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 10262/15/13]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Kerala, Trivandrum, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Kerala, Trivandrum, for the year 2011-2012.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 10263/15/13]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Tamil Nadu, Chennai, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Tamil Nadu, Chennai, for the year 2011-2012.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 10264/15/13]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2011-2012.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 10265/15/13]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (State Project Office), Gangtok, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (State Project Office), Gangtok, for the year 2012-2013.

[Placed in Library. See No. LT 10266/15/13]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2011-2012.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library. See No. LT 10267/15/13]

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10268/15/13]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2011-2012.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 10269/15/13]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2011-2012.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT 10270/15/13]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan (UT Mission Authority) Andaman & Nicobar Islands, Port Blair, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan (UT Mission Authority) Andaman & Nicobar Islands, Port Blair, for the year 2011-2012.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library. See No. LT 10271/15/13]

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, (State Project Office) Sikkim, Gangtok, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, (State Project Office) Sikkim, Gangtok, for the year 2011-2012.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library. See No. LT 10272/15/13]

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Rashtriya Madhyamik Shiksha Mission, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Rashtriya Madhyamik Shiksha Mission, Bhubaneswar, for the year 2011-2012.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library. See No. LT 10273/15/13]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Mizoram, Aizawl, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Mizoram, Aizawl, for the year 2011-2012.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library. See No. LT 10274/15/13]

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Haryana, Panchkula, for the year 2011-2012.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library. See No. LT 10275/15/13]

(31) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour University, Sagar, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10276/15/13]

(32) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10277/15/13]

(33) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10278/15/13]

(34) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10279/15/13]

(35) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10280/15/13]

(36) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2012-2013.

[Placed in Library. See No. LT 10281/15/13]

(37) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10282/15/13]

(38) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Gulbarga, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10283/15/13]

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2012-2013, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2012-2013.

[Placed in Library. See No. LT 10284/15/13]

(40) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2012-2013.

[Placed in Library. See No. LT 10285/15/13]

(41) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2012-2013.

[Placed in Library. See No. LT 10286/15/13]

(42) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2012-2013.

[Placed in Library. See No. LT 10287/15/13]

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2011-2012.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

[Placed in Library. See No. LT 10288/15/13]

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2011-2012.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

[Placed in Library. See No. LT 10289/15/13]

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Himachal Pradesh, Shimla, for the year 2011-2012.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

[Placed in Library. See No. LT 10290/15/13]

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Jammu, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Jammu & Kashmir, Jammu, for the year 2011-2012.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

[Placed in Library. See No. LT 10291/15/13]

(51) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Assam, Guwahati, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Assam, Guwahati, for the year 2011-2012.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

[Placed in Library. See No. LT 10292/15/13]

(53) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2010-2011.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

[Placed in Library. See No. LT 10293/15/13]

(55) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2012-2013.

[Placed in Library. See No. LT 10294/15/13]

(56) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2012-2013.

[Placed in Library. See No. LT 10295/15/13]

(57) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2012-2013.

[Placed in Library. See No. LT 10296/15/13]

(58) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2012-2013.

[Placed in Library. See No. LT 10297/15/13]

(59) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the year 2012-2013.

[Placed in Library. See No. LT 10298/15/13]

(60) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10299/15/13]

(61) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10300/15/13]

(62) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2012-2013.

[Placed in Library. See No. LT 10301/15/13]

(63) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2012-2013.

[Placed in Library. See No. LT 10302/15/13]

(64) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2012-2013.

[Placed in Library. See No. LT 10303/15/13]

(65) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Jaipur, for the year 2012-2013.

[Placed in Library. See No. LT 10304/15/13]

(66) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10305/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRIMATI PRENEET KAUR): I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2011-2012, together with Audit Report thereon.

[Placed in Library. See No. LT 10306/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10307/15/13]

(3) A copy of the Nalanda University (Removal of Difficulties) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 3454(E) in Gazette of India dated 22nd November, 2013 under sub-section (2) of Section 41 of the Nalanda University Act, 2010.

[Placed in Library. See No. LT 10308/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DR. SHASHI THAROOR): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2012-2013, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2012-2013.

[Placed in Library. See No. LT 10309/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2012-2013.

[Placed in Library. See No. LT 10310/15/13]

(3) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10311/15/13]

(4) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10312/15/13]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeeth, Tirupati, for the year 2012-2013.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeeth, Tirupati, for the year 2012-2013.

[Placed in Library. See No. LT 10313/15/13]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10314/15/13]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10315/15/13]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10316/15/13]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10317/15/13]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10318/15/13]

(11) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10319/15/13]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2012-2013.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2012-2013.

[Placed in Library. See No. LT 10320/15/13]

(13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10321/15/13]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10322/15/13]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2012-2013.

[Placed in Library. See No. LT 10323/15/13]

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2012-2013.

[Placed in Library. See No. LT 10324/15/13]

(17) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10325/15/13]

(18) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2012-2013.

[Placed in Library. See No. LT 10326/15/13]

(19) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10327/15/13]

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2012-2013.

[Placed in Library. See No. LT 10328/15/13]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2012-2013.

[Placed in Library. See No. LT 10329/15/13]

(22) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10330/15/13]

(23) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10331/15/13]

(24) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10332/15/13]

(25) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10333/15/13]

(26) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10334/15/13]

(27) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10335/15/13]

(28) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10336/15/13]

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2012-2013.

[Placed in Library. See No. LT 10337/15/13]

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2012-2013.

[Placed in Library. See No. LT 10338/15/13]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2012-2013.

[Placed in Library. See No. LT 10339/15/13]

(32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2010-2011.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

[Placed in Library. See No. LT 10340/15/13]

(34) A copy of the University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education)(2nd

Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. F.1-2/2009(EC/PS) V(i) Vol-II in Gazette of India dated 24th July, 2013 under Section 26 of the University Grants Commission Act, 1956.

[Placed in Library. See No. LT 10341/15/13]

(35) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 10342/15/13]

(36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2011-2012.

(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

[Placed in Library. See No. LT 10343/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10344/15/13]

(b) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2012-2013.

(ii) Annual Report of the ITI Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10345/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Media Lab Asia, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Media Lab Asia, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10346/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 10 of the Bureau of Indian Standards Act, 1986:-

(i) The Electronics and Information Technology Goods (Requirements for Compulsory Registration) (Second Amendment) Order, 2013 published in Notification No. S.O. 3022(E) in Gazette of India dated 4th October, 2013.

(ii) S.O. 3023(E) published in Gazette of India dated 4th October, 2013, implementing the Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012.

(iii) S.O. 2033(E) published in Gazette of India dated 5th July, 2013, regarding extension in date of coming into effect of the Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 for goods under testing with BIS recognized labs.

(iv) The Electronics and Information Technology Goods (Requirements for Compulsory Registration) Amendment Order, 2013 published in Notification No. S.O. 2034(E) in Gazette of India dated 5th July, 2013.

(v) S.O. 822(E) published in Gazette of India dated 22nd March, 2013, regarding extension in date of coming into effect of the Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012.

(vi) The Electronics and Information Technology Goods (Requirements for Compulsory Registration) Order, 2012 published in Notification No. S.O. 2357(E) in Gazette of India dated 3rd October, 2013.

[Placed in Library. See No. LT 10347/15/13]

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecommunication Mobile Number Portability (Fifth Amendment) Regulations, 2013, published in Notification No. 116-4/2013-NSL-II in Gazette of India dated 22nd July, 2013.

(ii) The Telecommunication Commercial Communications Customer Preference (Thirteenth Amendment) Regulations, 2013, published in Notification No. 311-27/2013-Qos in Gazette of India dated 22nd August, 2013.

(iii) The Telecommunication Commercial Communications Customer Preference (Thirteenth Amendment) Regulations, 2013, published in Notification No. 305-20/2009-Qos in Gazette of India dated 11th September, 2013.

(iv) The Standards of Quality of Service (Duration of Advertisements in Television Channels) (Amendment) Regulations, 2013, published in Notification No. F. No. 23/1/2012-B&CS in Gazette of India dated 22nd March, 2013.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 10348/15/13]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2012-2013.

[Placed in Library. See No. LT 10349/15/13]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10350/15/13]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10351/15/13]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10352/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

(i) "The Building Regulations for Special Area, Unauthorised Regularized Colonies and Village Abadis, 2010" published in Notification No. S.O.97(E) in Gazette of India dated 17th January, 2011.

(ii) S.O.954(E) published in Gazette of India dated 1st May, 2012 regarding regulations for redevelopment of clusters of industrial concentration in non-conforming areas/unplanned industrial areas.

(iii) S.O.683(E) published in Gazette of India dated 1st April, 2011 regarding regulations and guidelines for redevelopment of existing planned industrial area.

(iv) S.O.2622(E) published in Gazette of India dated 30th October, 2012 regarding regulations for regularization of farm houses in Delhi.

(v) The (Permission of Banquet Halls) Regulations, 2010 published in Notification No. S.O.2272(E) in Gazette of India dated 21st September, 2012.

(vi) S.O.1441(E) published in Gazette of India dated 24th June, 2011 regarding fixation of the rates to be applied for use conversion, mixed land use and other charges for enhanced FAR arising out of MPD-2021 [reduction of rates for additional FAR of Industrial plots.

(vii) S.O.202(E) published in Gazette of India dated 1st February, 2012 regarding fixation of rates to be applied for use conversion, mixed land use charges and other charges for enhanced FAR including hotels arising out of MPD-2021 for the year 2010-11.

(viii) S.O.1297(E) published in Gazette of India dated 6th June, 2012 regarding regulations for regularization of unauthorized colonies in Delhi.

(ix) S.O.1606(E) published in Gazette of India dated 18th July, 2012 regarding exempting additional FAR charges in respect of Educational Institutions/Trusts, Health-care and other social welfare societies etc. having exemption from Income tax.

(x) S.O.1542(E) published in Gazette of India dated 11th July, 2012 regarding fixation of use conversion Charges on upper residential floors of various markets (Sarojini Nagar Market, Khan Market and Green Park Extension etc.).

(xi) S.O.2822(E) published in Gazette of India dated 20th September, 2013 regarding regulations for regularization of farm houses in Delhi.

(xii) S.O.2922(E) published in Gazette of India dated 27th September, 2013 making certain amendments/modification in the regulations and guidelines for re-development of existing planned industrial.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (x) of (1) above.

[Placed in Library. See No. LT 10353/15/13]

(3) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2012-2013.

(ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10354/15/13]

(b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10355/15/13]

(c) (i) Review by the Government of the working of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2012-2013.

(ii) Annual Report of the Kochi Metro Rail Corporation Limited, Kochi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10356/15/13]

(d) (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10357/15/13]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2012-2013.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2012-2013, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10358/15/13]

(5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

[Placed in Library. See No. LT 10359/15/13]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2012-2013.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10360/15/13]

(7) A copy of the Recruitment Regulation of Assistants, Delhi Development Authority, 2013 (Revised) (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated 20th September, 2013 under Section 58 of the Delhi Development Act, 1957.

[Placed in Library. See No. LT 10361/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): I beg to lay on the Table a copy of the Indian Post Office (3rd Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 738(E) in Gazette of India dated 19th November, 2013 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

[Placed in Library. See No. LT 10362/15/13]

12.04 hrs

**STANDING COMMITTEE ON RAILWAYS
21st and 22nd Reports**

SHRI T.R. BAALU (SRIPERUMBUDUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) 21st Report on the subject 'Major Railway Accidents during the last five years – Causes and Remedial Measures'.
- (2) 22nd Report on Action Taken by the Government on the recommendations/observations contained in the 20th Report of the Standing Committee on Railways (Fifteenth Lok Sabha) on Demands for Grants - 2013-14 of the Ministry of Railways.

12.04 ¼ hrs

**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
(i) 40th to 43rd Reports**

SHRI GOPINATH MUNDE (BEED): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) The 40th Report of the Committee pertaining to Action Taken Report on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) The 41st Report of the Committee pertaining to Action Taken Report on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) The 42nd Report of the Committee pertaining to Action Taken Report on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(4) The 43rd Report of the Committee pertaining to Action Taken Report on the subject 'Production and Availability of Pesticides' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

(ii) Statements

SHRI GOPINATH MUNDE : I beg to present the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

(1) Action Taken Statement on the recommendations contained in 37th Report of the Committee on the Action Taken by the Government on the recommendation of the 28th Report on the subject 'Production, Demand and Availability of Fertilizers and its Distribution' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(2) Action Taken Statement on the recommendations contained in 38th Report of the Committee on the Action Taken by the Government on the recommendation of the 39th Report on the subject 'National Pharmaceuticals Pricing Authority' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

12.04 ¾ hrs**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY
246th to 252nd Reports**

श्री प्रदीप टम्टा (अल्मोड़ा): अध्यक्ष महोदया, मैं विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ -

- (1) परमाणु ऊर्जा विभाग की अनुदानों की मांगों (2013-14) के बारे में समिति के 239वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 246वां प्रतिवेदन ।
 - (2) विज्ञान और प्रौद्योगिकी विभाग (विज्ञान और प्रौद्योगिकी मंत्रालय) की अनुदानों की मांगों (2013-14) के बारे में समिति के 240वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 247वां प्रतिवेदन ।
 - (3) पर्यावरण और वन मंत्रालय की अनुदानों की मांगों (2013-14) के बारे में समिति के 241वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 248वां प्रतिवेदन ।
 - (4) अंतरिक्ष विभाग की अनुदानों की मांगों (2013-14) के बारे में समिति के 242वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 249वां प्रतिवेदन ।
 - (5) पृथ्वी विज्ञान मंत्रालय की अनुदानों की मांगों (2013-14) के बारे में समिति के 243वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 250वां प्रतिवेदन ।
 - (6) वैज्ञानिक और औद्योगिक अनुसंधान विभाग (विज्ञान और प्रौद्योगिकी मंत्रालय) की अनुदानों की मांगों (2013-14) के बारे में समिति के 244वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 251वां प्रतिवेदन ।
 - (7) जैव प्रौद्योगिकी विभाग (विज्ञान और प्रौद्योगिकी मंत्रालय) की अनुदानों की मांगों (2013-14) के बारे में समिति के 245वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 252वां प्रतिवेदन ।
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12.05 hrs

**STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
78th and 79th Reports**

SHRI HARIN PATHAK (AHMEDABAD EAST): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:

- (1) 78th Report on Action Taken by Government on the recommendations/observations contained in the 67th report on Demands for Grants (2013-14) of the Department of Health and Family Welfare.
 - (2) 79th Report on the Drugs and Cosmetics (Amendment) Bill, 2013.
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12.05 ½ hrs**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 67th Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance. *

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): On behalf of my senior colleague Shri P. Chidambaram, the hon. Finance Minister, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 67th Report of the Standing Committee on Finance on Demands for Grants (2013-14), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

The 67th Report of the Standing Committee on Finance (15th Lok Sabha) was presented to the Lok Sabha on 22nd April, 2013. The 67th Report relates to examination of Demands for Grants (2013-14). In the Report, the Committee deliberated on various issues and made fourteen (14) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to issues relating to Analysis of Demand No.32, Sectoral Allocation of Funds, Allocation of Funds for New Schemes, Creation of Capital Assets, Swavalamban Scheme, Agricultural Debt waiver and Debt relief Scheme 2008, Financial Support for Opening Bank Branches in Un-banked Blocks, Recapitalisation of Public Sector Banks, Non-Performing Assets (NPA)s, Utilisation of Disinvestment Proceeds, etc.

Action Taken Statements on the recommendations/observations contained in the Report had been sent to the Standing Committee on Finance on 25th July,

* Laid on the Table and also placed in Library. See No. LT 10363/15/13

2013. Present status of implementation of the recommendations made by the Committee in the 67th Report is indicated in Annexure, which is laid on the Table.

I would not like to take the valuable time of the House to read out the contents of the Annexure. I would request that this may be taken as read.

12.05 ¾ hrs**(ii) Status of implementation of the recommendations contained in the 239th and 244th Reports of the Standing Committee on Industry, pertaining to the Ministry of Micro, Small and Medium Enterprises (MSME). ***

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay the Statement on the status of implementation of recommendations contained in the 239th and 244th Reports of the Department-related Parliamentary Standing Committee on Industry, at the direction of the Hon'ble Speaker, Lok Sabha and in pursuance of the provisions of the Rules of Procedure and Conduct of Business in Lok Sabha contained in the Lok Sabha Bulletin - Part II dated September 1, 2004.

The 239th Report on Action Taken Note on the 229th Report of the Committee on the Credit Facilities to MSME Sector pertaining to the Ministry of Micro, Small and Medium Enterprises contains only one further recommendation/observation. This recommendation/observation pertains to performance and credit rating to be followed compulsorily by the Public Sector Banks to provide concessions in interest rates to MSME.

The 244th Report contains forty five recommendations/observations. These recommendations/observations broadly pertain to simplification of registration of filing of memorandum, status of implementation of recommendations made by Prime Minister's Task Force, settlement of claims under CGTMSE, enhancement of credit ceiling, enhancement of refinance capability of the SIDBI, improve the mechanism for marketing support to MSMEs being provided by NSIC, setting up of 15 tool rooms, resolving loan issues of MGIRI, involving views of stakeholders

* Laid on the Table and also placed in Library. See No. LT 10364/15/13

in Khadi sector, sub-plan for the revival of sick PMEGP units and use of optimum potential for export performance in Coir sector.

My Ministry has taken necessary action in respect of these recommendations / observations. The details of the action taken notes on each of the recommendations/observations contained in 239th and 244th Reports have been furnished to the Secretariat of the Committee on 24.5.2013 and 20.9.2013 respectively.

The present status of implementation of the major recommendations made by the Committee is detailed in Annexure-I & II to this Statement, which is placed on the Table of the House. I would not like to take the valuable time of the House to read out the contents of the Annexure and would request that it may be considered as read.

12.06 hrs**(iii) Status of implementation of the recommendations contained in the 242nd Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Space.***

MADAM SPEAKER: Item No. 20 – Shri Rajeev Shukla. He has been authorized.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): Madam, with your kind permission, on behalf of my colleague Shri V. Narayanasamy, I beg to lay on the Table of the House a statement on the status of implementation of recommendations contained in the 242nd Report of the Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants 2013-2014 of Department of Space, in pursuance of direction 73A of Hon'ble Speaker, Lok Sabha, issued under the provisions of Rule 389 of Rules of Procedure and Conduct of Business in the Lok Sabha vide Lok Sabha Bulletin- Part II (No.456) dated September 1, 2004.

The Parliamentary Standing Committee took evidence of the representatives of the Department of Space on 16th April 2013, while considering Demands for Grants for the year 2013-2014 . The Committee recommended the Demands for Grants of the Department of Space in its 242nd Report presented to the Rajya Sabha on 8th May, 2013 and laid on the table of the Lok Sabha on 8th May, 2013.

* Laid on the Table and also placed in Library. See No. LT 10365/15/13

The Standing Committee, in its report, made eighteen (18) recommendations. The 'Action Taken Report' on the actions suggested in the recommendations has been furnished by Department of Space in July 2013, which is under consideration of the Standing Committee. A Statement showing the recommendations of the Parliamentary Standing Committee and the Action Taken Report on the same is annexed and laid on the Table of the House.

12.06 ¼ hrs

(iv)(a) Status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology. *

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): Madam, in pursuance of the Direction 73 'A' of the Hon'ble Speaker, Lok Sabha, I beg to lay a Statement showing Implementation Status on the Recommendations/Observations contained in the 43rd Report of Standing Committee on Information Technology pertaining to Department of Telecommunications on the Table of the House without taking valuable time of the House.

* Laid on the Table and also placed in Library. See No. LT 10366/15/13

12.06 ½ hrs**(b) Status of implementation of the recommendations contained in the 44th Report of the Standing Committee on Information Technology on Demands for Grants (2013-14), pertaining to the Department of Electronics and Information Technology, Ministry of Communications and Information Technology. ***

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): Madam, in pursuance of the Direction issued by the Hon'ble Chairman, Rajya Sabha under Rule 266 of the Rules, Procedure & Conduct of Business in the Council of States and issued vide Rajya Sabha Parliament Bulletin Part-II dated 28th September 2004, I beg to lay the statement on the status of implementation of recommendations contained in the 44th Report (15th Lok Sabha) of Standing Committee on Information Technology in respect of Department of Electronics and Information Technology, Ministry of Communications & Information Technology.

- i. Standing Committee on Information Technology examined the Demands for Grants for the year 2013-14 of the Department of Electronics and Information Technology and the report was laid in Rajya Sabha on 30th April, 2013. The report contains 24 recommendations/observations.
- ii. Department of Electronics and Information Technology have taken all possible steps towards implementation of all the 24 recommendations/observations of Parliamentary Standing Committee on Information Technology as per Action Taken Report (Appendix).

* Laid on the Table and also placed in Library. See No. LT 10367/15/13

I would also like to lay the detailed Action Taken Report on the table of the House without taking valuable time of the House.

12.07 hrs

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members may personally hand over slips at the Table as per past practice.

(i) Need to redress the grievances of the Anglo-Indian community

SHRI CHARLES DIAS (NOMINATED): The Anglo-Indian community which is a recognized minority in the country is facing difficulties in both economic and education fronts. They are face a crisis in maintaining their identity and preserve their unique culture. The sad plight of Anglo-Indians was brought to the attention of the Government, by raising this issue in the House on many occasions.

The Ministry of Minority Affairs has conducted studies on the social, economical and educational situation of Anglo-Indians in the country. A nodal officer in the Ministry of Minority Affairs has been specially entrusted with the task to look after the matters pertaining to Anglo-Indians. But no concrete steps have so far been taken to redress the grievances of Anglo-Indians.

The community deserves the support from the government, in matters of housing, education and to establish cultural and community centres and institutions for skill development. I urge upon the Government to look into the matter urgently and take suitable steps to redress the grievances of the Anglo-Indian community.

* Treated as laid on the Table

(ii) Need to enhance the import duty on natural rubber

SHRI P.T. THOMAS (IDUKKI): I want to draw the immediate attention of the Government towards the struggle of rubber farmers in Kerala due to fall in price of natural rubber. Majority of cultivators are small and marginal farmers depending only on this crop for their survival. These farmers are already in trouble due to crop loss this year and now the price fall has added to their worries. The main reason for the price fall is import of natural rubber. I, therefore, request the Government to enhance the import duty on natural rubber to save the rubber farmers.

(iii) Need to set up Government Procurement Centres for purchase of paddy at Minimum Statutory Price from farmers in the country

श्री जगदम्बिका पाल (डुमरियागंज): भारत के कई राज्यों में खरीफ की फसल तैयार हो चुकी है। खरीफ के अंतर्गत धान खेतों से कटाई करके खलिहान तक आ चुका है। लेकिन राज्य सरकारों द्वारा सुनिश्चित मात्रा में धान क्रय केन्द्रों की स्थापना न होने के कारण किसानों के समक्ष गंभीर संकट पैदा हो गया है। किसानों के पास भंडारण क्षमता न होने के कारण समर्थन मूल्य मोटे धान का 1310 रुपये एवं महीन धान का 1345 रुपये को किसान 900 से 950 रुपये प्रति क्विंटल बेचने के लिए मजबूर हो रहा है। क्रय केन्द्रों के न खुलने से किसान अपनी छः महीने की गाढ़ी कमाई को 350 से 400 रुपये प्रति क्विंटल की दर से भारी नुकसान उठाकर मजबूर हो कर बिचौलियों के हाथों बेच रहा है। अतः इस गंभीर समस्या एवं किसानों के हित को देखते हुए तुरंत कार्यवाही की मांग करता हूँ।

(iv) Need to make river Yamuna pollution free and also make adequate arrangement for providing clean drinking water in Delhi

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): राजधानी दिल्ली में यमुना नदी में प्रदूषण की स्थिति इतनी बदतर है, जिसकी वजह से अनेकों बार वजीराबाद और चंद्रावल वॉटर ट्रीटमेंट प्लांट को बंद करना पड़ता है और परिणामस्वरूप दिल्ली को पानी का संकट झेलना पड़ता है। ऐसा इसलिए होता है, चूंकि दिल्ली के पड़ोसी राज्य के पानीपत में स्थित फैक्ट्रियों का केमिकल वेस्ट यमुना में मिलता है। यह वेस्ट ड्रेन-2 में आता है तथा यह ड्रेन सीधे यमुना में गिरता है। ड्रेन-6 घरेलू कचरा लेकर आती है और यह नजफगढ़ ड्रेन में जाकर मिलता है। इस प्रकार केमिकल कचरे यमुना में अमोनिया और क्लोराइड की मात्रा को बढ़ाते हैं, जिसके परिणामस्वरूप पानी के ट्रीटमेंट में अधिक समय लगता है। यदि तय सीमा से अधिक अमोनिया की मात्रा बढ़ जाए तो उसे ट्रीट नहीं किया जा सकता, क्योंकि इसके लिए इतने अधिक क्लोरीन की आवश्यकता होती है, जो स्वास्थ्य के लिए अत्यधिक खतरनाक है।

मेरा केन्द्र सरकार से अनुरोध है कि वह राजधानी दिल्ली से गुजरने वाली यमुना को प्रदूषण रहित बनाए जाने और दिल्ली निवासियों की पानी की समस्या के निदान हेतु एक कारगर योजना बनाकर उसे शीघ्र क्रियान्वित किए जाने हेतु आवश्यक पहल करें।

(v) Need to start the new passenger train service between Palani and Tiruchendur in Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): The long awaited Palani to Tiruchendur passenger new train service which was announced in the last Railway Budget has not yet been started. Timings were also printed in the Railway Time Table. As this is a day time service between two sacred places, it will be beneficial to the poor and middle class passengers. Palani-Tiruchendur route covers two heavenly abodes of Lord Karthik. Further, this route also covers Palamuthirsolai and Tirupparankunram of Madurai, the other two abodes of Lord Karthik. Hence, out of 6 heavenly abodes, this single route covers 4 abodes of Lord Karthik which will be immensely welcomed by the devotees.

I urge upon the Hon'ble Railway Minister to start the train service from Palani to Tiruchendur before the end of this year.

(vi) Need to provide funds for Sardar Sarovar Project in Gujarat under Accelerated Irrigation Benefit Programme

श्रीमती जयश्रीबेन पटेल (महेसाणा): गुजरात के माननीय मुख्यमंत्री जी ने दिनांक 17.1.2011, 17.5.2011 तथा 21.6.2011 को माननीय प्रधानमंत्री जी से सरदार सरोवर प्रोजेक्ट को एक्सलरेटेड इरिगेशन बेनिफिट प्रोग्राम के अंतर्गत मिलने वाली पात्र केन्द्रीय सहायता डेझर्ट डेवलपमेंट प्रोग्राम के अनुसार देने के बारे में लिखा था ।

इस मामले में आयोजन पंच द्वारा नियुक्त टास्क फोर्स ने सन् 2008 में सिफारिश की थी कि डेझर्ट डेवलपमेंट विस्तार के समान की केन्द्रीय सहायता रखकर इस विसंगति को दूर करें जबकि पंजाब तथा कर्णाटक को वर्ष 2010 में उपरोक्त 90 प्रतिशत सहायता प्रदान की गई है । पत्राचार के तहत केन्द्रीय जल संसाधन मंत्री ने भी गुजरात की दरखास्त को स्वीकार किया है ।

अतः मैं सरकार से अनुरोध करती हूँ कि उपरोक्त सहायता गुजरात राज्य को बिना विलंब आवंटित करके उचित न्याय दिलाएं ।

(vii) Need to appoint adequate teaching staff in Kendriya Vidyalaya at Himmatnagar, Gujarat and establish new educational centres in Sabarkantha district and also open new Kendriya Vidyalaya at Modasa in Aravalli district of the State

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): मेरा संसदीय क्षेत्र साबरकांठा एक आदिवासी, दलित एवं आर्थिक रूप से पिछड़े लोगों का पिछड़ा हुआ क्षेत्र है। आज भी हमारे क्षेत्र में शिक्षा की सुविधाएं पर्याप्त रूप से न मिलने के कारण बेरोजगारी व अनेक समस्याएं उठ खड़ी हुई हैं।

हमारे संसदीय क्षेत्र में हिम्मतनगर स्थित केन्द्रीय विद्यालय सी.बी.एस.ई. कोर्स वाला एक से 12वीं कक्षा तक विज्ञान संकाय वाला स्कूल है, जिसमें 500 से ज्यादा बच्चे पढ़ रहे हैं, परंतु साइंस स्ट्रीम के महत्व के जरूरी शिक्षकों की कमी है। जैसे कि पी.जी.टी. (गणित), पी.जी.टी. (बायोलॉजी), पी.जी.टी. (फिजिक्स), यू.डी.सी., एल.डी.सी. क्लर्क और सब स्टाफ के पद खाली पड़े हैं। काफी समय से उपरोक्त विषयों के शिक्षक नहीं होने से शिक्षा प्रभावित हो रही है। छात्रों के साथ अन्याय हो रहा है। दूसरे स्कूल के छात्रों से पिछड़ने के कारण इनका भविष्य अंधकारमय हो रहा है। इस केन्द्रीय विद्यालय का हमारे क्षेत्र के बच्चों को कोई लाभ नहीं मिल रहा है। पहले केन्द्रीय सरकार तथा बाद में राज्य सरकार के कर्मचारियों को प्राथमिकता दी जाती है। हमारे क्षेत्र में दूसरा कोई भी सी.बी.एस.ई. कोर्स वाला विद्यालय न होने से बच्चों के साथ अन्याय हो रहा है। हमारी सरकार से मांग है कि हिम्मतनगर के इस केन्द्रीय विद्यालय में सैकिन्ड सेक्शन की मंजूरी दी जाए तथा पर्याप्त मात्रा में शिक्षकों की भर्ती की जाए ताकि शिक्षा प्रभावित न हो। दूसरा हमारे संसदीय क्षेत्र साबरकांठा का दो जिलों में विभाजन हो गया है। साबरकांठा तथा अरावली दोनों जिले वैधानिक रूप से अलग हो गए हैं। अब अरावली जिले में कोई केन्द्रीय विद्यालय नहीं है। इसलिए मोडासा शहर में, जोकि जिला मुख्यालय है, वहां पर नया केन्द्रीय विद्यालय स्थापित किया जाए। साबरकांठा जिले में नवोदय विद्यालय, एकलव्य मॉडर्न स्कूल नहीं है। अतः वहां पर नवोदय विद्यालय तथा मॉडर्न स्कूल की स्थापना की जाए तथा लड़कियों के लिए कस्तूरबा विद्यालय की सुविधा दी जाए ताकि हमारे पिछड़े क्षेत्र का विकास हो सके।

**(viii)Need to take urgent steps to make Manusyamara (Puranidhar)
River in Sitamarhi district, Bihar pollution free**

श्रीमती रमा देवी (शिवहर): मेरे संसदीय क्षेत्र के सीतामढ़ी जिला में अवस्थित रीगा चीनी मिल के डिस्टीलियरी इकाई द्वारा जहरीला एवं प्रदूषित काला पानी मनुष्यमारा नदी (पुरानीधार) में छोड़ा जा रहा है । जिससे रीगा प्रखण्ड के उफरौलिया गांव से परसौनी एवं बेलसंड प्रखण्ड के गांवों से होते हुए मुजफ्फरपुर तक सैंकड़ों गांवों के लाखों लोग प्रदूषण के शिकार हो रहे हैं । वर्षों से प्रदूषित इस जल के प्रयोग से, मच्छरों एवं मक्खियों से हजारों मनुष्य एवं मवेशी विभिन्न रोग से प्रभावित है । इसके पानी से किसानों की फसल खराब हो रही है तथा हजारों एकड़ भूमि की उर्वरता दिन-प्रतिदिन घटती जा रही है । वह दिन दूर नहीं जब इलाके की सारी कृषि योग्य भूमि बंजर हो जाएगी । यह पूरी तरह से मानवाधिकार का उल्लंघन है । कभी मीठे पानी के नाम से विख्यात प्रकृति प्रदत्त स्वच्छ इस मनुष्यमारा नदी के पानी का उपयोग मानव एवं पशु नहीं कर पा रहे हैं । डिस्टीलियरी में वाटर ट्रीटमेंट प्लांट का कभी भी प्रयोग प्रदूषण मुक्त पानी निर्गत करने के लिए नहीं किया जाता ।

अतः मैं सरकार से अनुरोध करती हूँ कि वर्षों से जनप्रतिनिधियों, आम नागरिकों एवं सामाजिक संगठनों के मांग साथ-साथ पटना उच्च न्यायालय के आदेश के आलोक में आम लोगों के उपयोग के लिए मनुष्यमारा नदी (पुरानीधार) के पानी को प्रदूषण मुक्त कराने की दिशा में ठोस कार्रवाई की जाए जिससे कि जान-माल की रक्षा हो सके । मैंने पूर्व में भी सरकार का ध्यान इस गंभीर संकट पर आकृष्ट किया था, किंतु अब तक कोई कार्रवाई नहीं हुई है, इसलिए स्थिति की भयावहता को देखते हुए जनहित में एक टीम गठित कर जांच कराकर कारगर कदम उठाए जाएं ।

(ix) Need to ensure smooth operation of metro trains originating from Sector 21, Dwarka in Delhi and also to introduce Metro Services in cities of Uttar Pradesh

श्री राकेश सचान (फतेहपुर): दिल्ली मेट्रो रेल कारपोरेशन की द्वारका सेक्टर 21 से वैशाली/नोएडा लाइन पर प्रतिदिन होने वाली तकनीकी खराबी से यात्रियों को काफी परेशान हो रही है। द्वारका सेक्टर 21 से पहले मेट्रो 4-5 मिनट के अंतराल में चलती थी वह अब 12-15 मिनट के अन्तर से चलाई जा रही है जिस कारण द्वारका सेक्टर 21 से द्वारका स्टेशन पहुंचने में 15-16 मिनट का समय लगता था वह अब 35 मिनट से ज्यादा समय लग रहा है। पहले द्वारका स्टेशन से एक मेट्रो के बाद सेक्टर 21 से आने व जाने वाली एक मेट्रो चल रही थी परंतु आज द्वारका से 4 व 5 मेट्रो चलाने के बाद सेक्टर 21 की मेट्रो चलाई जा रही है जिससे द्वारका स्टेशन के दोनों ओर मेट्रो गाड़ियां रूकी रहती है। द्वारका स्टेशन के प्लेटफार्म नं0 3 का उपयोग नोएडा/वैशाली से आने और वहीं से वापस जाने वाली मेट्रो के लिए नहीं किए जाने से मेट्रो लेट होती है जिससे द्वारका के यात्रियों की ट्रेन व फ्लाईटें छूट जाती है। जब से एयरपोर्ट मेट्रो डीएमआरसी के अधीन आई है तब से यह दिक्कतें द्वारका सेक्टर 14 से 21 तक के यात्रियों को सुबह व सायं ज्यादा हो रही है। सुबह व सायं व्यस्त समय पर जनकपुरी व कीर्तिनगर स्टेशनों की लाइन तीन से मेट्रो का परिचालन वैशाली/नोएडा तक आने व जाने के लिए मेट्रो का परिचालन करने से मेट्रो यात्रियों की भीड़ को कम किया जा सकता है तथा द्वारका लाइन में कम दूरी की मेट्रो के चलाये जाने से मेट्रो की इस लाइन में आये दिन तकनीकी खराबी होने से बचा जा सकता है।

अतः मेरा भारत सरकार के शहरी विकास मंत्रालय से मांग है कि वह दिल्ली मेट्रो के परिचालन में सुधार करके जिससे द्वारका सेक्टर 14 से 21 तक के यात्रियों को हो रही दिक्कतों को दूर किया जा सके तथा द्वारका स्टेशन के प्लेटफार्म नं0 3 का उपयोग द्वारका तक आने व जाने वाली गाड़ियों के लिए किया जाये जिससे सेक्टर 21 की आने व जाने वाली मेट्रो बगैर रुके चल सके। साथ ही उत्तर प्रदेश के कानपुर, आगरा, इलाहाबाद, लखनऊ वाराणसी तथा गोरखपुर शहरों में मेट्रो चलाये जाने की व्यवस्था शीघ्र की जाये।

(x) Need to accord approval for electrification of hamlets (majras) under Rajiv Gandhi Grameen Vidyutikaran Yojana in Uttar Pradesh and ensure supply of electricity to villages covered under the scheme particularly in Deoria parliamentary constituency

श्री गोरख प्रसाद जायसवाल (देवरिया): 2005 में राजीव गांधी ग्रामीण विद्युतीकरण योजना केन्द्र सरकार ने लागू की। इस योजना के तहत उत्तर प्रदेश सरकार ने सभी मजरो के विद्युतीकरण के लिए धनराशि की मांग की थी उस समय केन्द्र सरकार ने कहा कि सभी प्रदेशों में सभी गांवों का विद्युतीकरण का कार्य पूर्ण हो जाये तो मजरो के विद्युतीकरण किये जाने की स्वीकृति दी जाएगी। केन्द्र सरकार ने कई प्रदेशों में मजरो की विद्युतीकरण कार्य को मंजूरी दे दी है परंतु उत्तर प्रदेश को अभी तक यह मंजूरी नहीं दी गई है। जबकि उत्तर प्रदेश में देश के सबसे ज्यादा अनुसूचित जाति के लोग रहते हैं। वर्ष 2009 में 1,37,060 मजरो के विद्युतीकरण का प्रस्ताव उत्तर प्रदेश ने दिया परंतु केन्द्र सरकार ने अपने नेताओं के संसदीय क्षेत्र रायबरेली एवं सुल्तानपुर के अलावा किसी और जनपद की स्वीकृति नहीं दी है इन सबके कारण अनुसूचित जाति के कई हजार गांवों में अभी तक बिजली नहीं पहुंची है ट्रांसफार्मर बन गये हैं, परंतु उन पर से कनेक्शन नहीं दिये गये हैं। मेरे संसदीय क्षेत्र के लार इलाकों में कई गांव ऐसे हैं जहां पर बिजली नहीं पहुंची है जहां पर दलित बस्तियाँ है जिनकी वजह से यहां के लोग बुनियादी सुविधाओं से वंचित है और बच्चों का पठन पाठन का कार्य भी प्रभावित हो रहा है। कई जगहों पर खम्बे लग गये हैं परंतु उन पर तार नहीं बिछाये गये हैं।

सरकार से अनुरोध है कि राजीव गांधी ग्रामीण विद्युतीकरण योजना को समुचित ढंग से एवं समय पर इसके क्रियान्वयन के लिए प्रयास किये जाए।

(xi) Need to release funds for maintenance of N.H.-47 in Tamil Nadu

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): I would like to bring to notice of the Government that in the year 2005 NH-47 came under the control of NHAI. From that year onwards NH-47 is getting poor attention in respect of maintenance of the road. NHAI is sanctioning only 1.10 crore yearly for maintaining 58 KM which is totally insufficient. Due to negligence, NH-47 has become unsafe for the public for travelling. Even though my constituency got recognized as international tourist centre as well as religious tourist spot, the roads connecting it are unsafe for travelling. NH-47 is a very busy National Highway. Due to worst condition of NH-47 every day 4 to 5 accidents are taking place. Even, there is no by-pass road in my constituency for reaching the destination in time.

For going Thiruvananthapuram from Karalkinaru and Kanyakumari, people have no option but to go through NH-47 and it takes nearly 3 to 4 hrs to reach there. Whenever it is enquired, the answer is adequate fund is not being allotted for maintenance of NH-47 on yearly basis.

When I enquired recently with the NHAI they have said that for maintaining NH-47 basically they have sent a proposal of Rs. 20 crores which is being kept pending for no reason.

Hence I request the Government to release the fund expeditiously.

(xii) Need for speedy passage of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill

SHRI BAIJAYANT PANDA (KENDRAPARA): I would like to draw the attention of the Government towards the need for speedy passage of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill.

The Narcotic Drugs and Psychotropic Substances Act and its rules in their present form restricts the availability of essential narcotic drugs like morphine, administered to patients in severe pain. The licensing regime in place makes it very time consuming and to avoid legal hassles, hospitals are weary of stocking such medicines.

In most States barring some like Odisha and Maharashtra, hospitals have to obtain licences from different departments like Excise, Drugs Control, Health etc. These licences are for a very short period and by the time they are able to procure the medicines, the permit period is almost on the verge of lapse. Therefore, they buy very small quantities as a result of which deserving patients are deprived of the highly effective pain relief medications.

The proposed amendment bill aims at creating uniform regulations for all States and Union Territories and creating a single level clearance for procurement of narcotic drugs, subsequently improving the availability of pain medications across the country. For the lakhs of patients suffering from diseases such as cancer and AIDS, the speedy passage of this bill will ensure that some measure of relief is provided to them.

Therefore, I would request the government to support this cause and ensure that it is passed in this session.

(xiii) Need to rescind the provision of proposed land ceiling on irrigated and non-irrigated land owned by farmers in draft National Land Reforms Policy

श्री प्रतापराव गणपतराव जाधव (बुलढाणा): ग्रामीण विकास मंत्रालय की वेबसाईट पर सर्कूलर के माध्यम से राज्य सरकारों से राय मांगी गई है कि देश में 15 एकड़ वाली असिंचित भूमि एवं 10 एकड़ सिंचित भूमि से ज्यादा एक परिवार के पास है तो सरकार द्वारा सीलिंग एक्ट के अंतर्गत उस जमीन का अधिग्रहण किया जाए जिसके कारण किसानों में बेचैनी एवं चिंता है। देश का किसान अपना निवेश भूमि पर ज्यादा करता है जिससे कि उनके बच्चों को अधिक से अधिक भूमि प्राप्त हो सके अगर एक किसान के पास दस एकड़ भूमि है तो अपने दो बेटों को पांच एकड़ भूमि दे पाएगा इससे किसान और भूमि को खरीदता है जिससे अपने दो बेटों को दस दस एकड़ जमीन दे सके। सरकार के इस कानून से किसानों में आक्रोश है। सरकार का यह प्रयास देश के विकास एवं निवेश भावना के अनुकूल नहीं है। क्या इस प्रस्तावित कानून को सरकार बड़े-बड़े उद्योगपतियों पर लागू करेगी जिनके पास कई सौ एकड़ भूमि है। भारत एक कृषि प्रधान देश है और कृषि उद्योग पर इसका प्रतिकूल प्रभाव पड़ेगा। इस प्रस्तावित कानून से लोग अपनी फालतू जमीन को बेचने में लग गये हैं जिसके कारण जिले के रजिस्ट्रार कार्यालय में अनियमितताएं भी फैल रही हैं।

मेरा अनुरोध है कि सरकार द्वारा उपरोक्त प्रस्तावित कानून के संबंध में राज्य सरकार से जो राय मांगी गई है उसको बंद किया जाये जिससे किसानों में व्याप्त हताशा को रोका जा सके।

**(xiv) Need to protect the interest of Onion farmers
distressed due to fall in price of Onion**

श्री राजू शेट्टी (हातकंगले): आज फिर एक बार देश का प्याज उत्पादक किसान गंभीर संकट से गुजरने को मजबूर हो गया है। एक ओर जहां किसान को प्याज उगाने में 1000/- रु. कुंतल से भी ज्यादा खर्च आ रहा है, वहीं तीन महीने पहले 4 हजार रु. कुंतल बेचे गये प्याज से पूरे देश में हड़कंप मच गया था एवं प्याज 100 रु. प्रति किलो तक बिका। वही प्याज आज एशिया की सबसे बड़ी प्याज मंडी लासलगांव जिला नाशिक (महाराष्ट्र) में 500 रु. कुंतल से 1700 रु. तक बिक रहा है। आज नाशिक जिले की सभी मंडियों में हर दिन कम से कम 1 लाख 50 हजार कुंतल खरीद प्याज बिक्री के लिए आ रहा है। नाशिक का किसान और एक बार आंदोलन के कगार पर खड़ा है। उन्होंने सोमवार दिनांक 16.12.2013 को एक दिन प्याज न बेचने का ऐलान किया है, इस वर्ष प्याज के लागत क्षेत्र में बढ़ोत्तरी हुयी है। पूरे महाराष्ट्र के प्याज उत्पादक जिलों में विशेषकर नाशिक में कानून व्यवस्था की स्थिति बिगड़ने की संभावना है। मेरी केन्द्र सरकार से मांग है कि प्याज की 1150 डॉलर तक बढ़ाई हुई एमईपी जो कि अप्रत्यक्ष रूप से निर्यात पाबंदी जैसी है, को तुरंत हटाकर शून्य पर लाने की जरूरत है। इससे प्याज के गिरते हुए दामों में सुधार आ सकता है। दूसरी ओर अगर प्याज के दाम दो हजार रु. के उपर स्थिर हो सके तो एमईपी के उपर सरकार तुरंत विचार करे। अगर ऐसा निर्णय तुरंत नहीं लिया तो किसानों की हालत बिगड़ेगी और अंतर्राष्ट्रीय मार्केट हमारे हाथ से चला जायेगा।

12.08 hrs**ANNOUNCEMENTS BY THE SPEAKER
(i) Notices of No-Confidence Motion**

MADAM SPEAKER:: Hon Members, I have to inform the House that I have received three notices of Motion of No Confidence in the Council of Ministers under Rule 198 from Shri Sabbam Hari and others and by Shri Konakalla Narayana Rao and others.

... (*Interruptions*)

12.08 ¼ hrs

At this stage, Shri Shailendra Kumar, Shri Ponnamp Prabhakar, Shri Bwiswmuthiary, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: I am duty-bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count 50 Members.

... (*Interruptions*)

MADAM SPEAKER: I have to count 50 Members. So, please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats. I have to count 50 Members.

... (*Interruptions*)

MADAM SPEAKER: Since House is not in order, I cannot take up the notices.

... (*Interruptions*)

12.08 ¾ hrs

At this stage, Shri shailendra Kumar, Shri Ponnam Prabhakar and some other hon. Members went back to their seats.

MADAM SPEAKER: Since the House is not in order, I will not be able to take up the notices of No Confidence Motion.

... (*Interruptions*)

12.09 hrs

(ii) Lokpal and Lokayuktas Bill

MADAM SPEAKER: Hon. Members, as you are aware, the Lokpal and Lokayuktas Bill, 2011 which was passed by Lok Sabha on 27 December, 2011 has been returned by Rajya Sabha with amendments. The amendments made by Rajya Sabha are to be considered by Lok Sabha. The consideration of amendments has been included in today's Supplementary List of Business at Item No.22-A.

In view of the expectations of the people regarding the Lokpal and Lokayuktas Bill, I direct under Direction 2 that the House may take up consideration of amendments made by Rajya Sabha in the Lokpal and Lokayuktas Bill, 2011 before the notices of Motion of No Confidence are brought before the House.

Now, item No. 22A – hon. Minister, Shri Kapil Sibal.

... (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी): लोकपाल बिल क्या ऐसे ही पास हो जाएगा। अध्यक्ष जी, बिल खतरनाक है, हमें इस पर बोलने का मौका देना चाहिए।... (व्यवधान)

MADAM SPEAKER: Prof. Saugata Roy has a point of order. What is the rule? Please quote the rule.

PROF. SAUGATA ROY (DUM DUM): Madam, please refer to Rules 98 and 99. Rule 98 - Bills other than Money Bills passed by the House and transmitted to the Council is returned to the House with amendments, it shall on receipt be laid on the Table. Rule 99 - After the amended Bill has been laid on the Table, any Minister in the case of a Government Bill, or in any other case any member may, after giving two days' notice, or with the consent of the Speaker without notice move that the amendments be taken into consideration.

Now, in this Motion that the hon. Law Minister is moving, this Bill, as amended, has not been laid on the Table of the House. It was circulated only this morning. It has not been tabled formally. You should first table them. Secondly, there should be two days' notice after a Bill from the Council is sent to this House. This two days' notice has not been given. We received the Bill this morning.

With the consent of the Speaker, the Minister can move a Motion for the consideration of the Bill. But where is the mention of your consent in this matter in the Order Paper? If you have not given consent, then, somebody should move a Motion to waive this Rule under Rule 388. Neither has been done. We are fully in support of the Lokpal Bill but Madam, my interest is to see that the Rules and Procedures of the House are properly followed, and he has not mentioned why this two days' notice has been waived? Whether you have given consent for laying of the Bill today? Why the Bill was not tabled in the House? When Mr. Sibal was laying the Papers on the Table of the House, why did he not lay it on the Table of the House before starting to move for consideration of the amended Bill with the amendments from the Rajya Sabha.

Madam, I seek a ruling on this because unless we observe the procedure, we would set a bad precedent for posterity. For the future, you must clear up this point before you allow Mr. Sibal to move his Motion.

12.14 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiary and Shri M. Venugopala Reddy went back to their seats.

MADAM SPEAKER: Hon. Members, I agree that as per practice, amendments made by Rajya Sabha to a Bill passed by Lok Sabha are circulated to the Members of Lok Sabha, only after the Bill, as returned by Rajya Sabha, with amendments, have been laid on the Table of Lok Sabha.

Hon. Members would appreciate that the Lokpal and Lokayuktas Bill being an important piece of legislation, as it was agreed in the Business Advisory

Committee meeting held yesterday that Lok Sabha would consider the amendments made by Rajya Sabha today itself.

... (Interruptions)

MADAM SPEAKER: I have given my consent and two days' notice period has been waived.

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष जी, माननीय मुलायम सिंह जी ने नोटिस दिया है, उन्हें बोलने का मौका देना चाहिए।... (व्यवधान)

अध्यक्ष महोदया : हम माननीय मुलायम सिंह जी को बुलाएंगे, आप बैठ जाइये।

MADAM SPEAKER: The other thing is, the Bill, amended by Rajya Sabha, has been laid today in the morning. I have also waived the requirement of two days notice period. Therefore, I rule out the point of order.

Shri Kapil Sibal.

12.15 hrs

At this stage, Shri L. Rajagopal and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.15 ¼ hrs

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.15 ½ hrs

**LOKPAL AND LOKAYUKTAS BILL, 2011
(Amendments made by Rajya Sabha)**

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): I beg to move:

“That the following amendments made by Rajya Sabha in the Bill* to provide for the establishment of a body of Lokpal for the Union and Lokayukta for States to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 2, line 1, **for** the word “Sixty-second”, the word “Sixty-fourth” be **substituted**.

CLAUSE 1 Short title, extent, application and commencement

2. That at page 2, line 4, **for** the figure “2011” the figure “2013” be **substituted**.
3. That at page 2, **for** lines 7 to 12, the following be **substituted**, namely;-

“(4) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”.

CLAUSE 3 Establishment of Lokpal

4. That at page 4, line 32, **for** the word “connected” the word “affiliated” be **substituted**.

* The Bill was passed by Lok Sabha on the 27th Dec., 2011 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 17th Dec., 2013 and returned it to Lok Sabha on the same day.

CLAUSE 4 Appointment of Chairperson and Members on recommendations of Selection Committee

5. That at page 5, ***for*** line 3, the following be ***substituted***, namely;-

“(e) one eminent jurist, as recommended by the chairperson and members referred to in clauses (a) to (d) above, to be nominated by the President—member.”.

CLAUSE 14 Jurisdiction of Lokpal to include Prime Minister, Ministers, Members of Parliament, Group A, B, C, D officers and officials of Central Government

6. That at page 8, line 34, the words “or aided” be ***deleted***.

7. That at page 8, ***for*** lines 36 to 42, the following be ***substituted***, namely;-

“(h) any person who is or has been a director, manager, secretary or other officer of every other society or association of persons or trust (whether registered under any law for the time being in force or not) in receipt of any donation from any foreign source under the Foreign Contribution (Regulation) Act, 2010 in excess of ten lakh rupees in a year or such higher amount as the Central Government may, by notification, specify.

42 of
2010.

CLAUSE 20 Provisions relating to complaints and preliminary inquiry and investigation

8. That at page 10, ***for*** lines 16 to 20, the following be ***substituted***, namely;-

“20. (1) The Lokpal on receipt of a complaint, if it decides to proceed further, may order—

(a) preliminary inquiry against any public servant by its Inquiry Wing or any agency (including the Delhi Special Police Establishment) to ascertain whether there exists a prima facie case for proceeding in the matter; or

(b) investigation by any agency (including the Delhi Special Police Establishment) where there exists a prima facie case:

9. That at page 10, **after** line 31, the following proviso be **inserted**, namely;-

“Provided also that before ordering an investigation under clause (b), the Lokpal shall call for the explanation of the public servant so as to determine whether there exists a *prima facie* case for investigation:

Provided also that the seeking of explanation from the public servant before an investigation shall not interfere with the search and seizure, if any, required to be undertaken by any agency (including the Delhi Special Police Establishment) under this Act.”

10. That at page 10, line 42, the word “to” be **deleted**.
11. That at page 11, lines 7 and 8, the words “and submit the investigation report containing its findings to the Lokpal” be **deleted**.
12. That at page 11, line 9, **after** the words “by a further”, the word “period” be **inserted**.
13. That at page 11, lines 13 and 14, **for** the words “to the Lokpal”, the words “under that section to the court having jurisdiction and forward a copy thereof to the Lokpal.” be **substituted**.
14. That at page 11, line 17, **for** the words “may decide to”, the words “and after obtaining the comments of the competent authority and the public servant may” be **substituted**.
15. That at page 11, **for** lines 18 and 19, the following be **substituted**, namely;-
- “(a) grant sanction to its Prosecution Wing or investigating agency to file charge-sheet or direct the closure of report before the Special Court against the public servant;”
16. That at page 11, line 20, **for** the words “initiate the”, the words “direct the competent authority to initiate the” be **substituted**.
17. That at page 11, line 21, the words “by the competent authority” be **deleted**.
18. That at page 11, line 23, **after** the words “Prosecution Wing”, the words and bracket “or any investigating agency (including the Delhi Special Police Establishment)” be **inserted**.
19. That at page 11, line 23, **for** the word “any”, the word “the” be **substituted**.
20. That at page 11, lines 24 and 25, the words and bracket “(including the

Delhi Special Police Establishment)” be deleted.

**CLAUSE 23 Previous sanctions not necessary for investigation
and initiating prosecution by Lokpal in certain cases.**

21. That at page 12, for lines 6 to 18, the following be substituted, namely;-

<p>2 of 1974. 25 of 1946. 49 of 1988.</p>	<p>“23. (1) Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 or section 6A of the Delhi Special Police Establishment Act, 1946 or section 19 of the Prevention of Corruption Act, 1988, the Lokpal shall have the power to grant sanction for prosecution under clause (a) of sub-section (7) of section 20.</p>	<p>Power of Lokpal to grant sanction for initiating prosecution.</p>
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(2) No prosecution under sub-section (1) shall be initiated against any public servant accused of any offence alleged to have been committed by him while acting or purporting to act in the discharge of his official duty, and no court shall take cognizance of such offence except with the previous sanction of the Lokpal.”

CLAUSE 25 Supervisory powers of Lokpal

22. That at page 12, line 34, for the words “and direction, over”, the words “over, and to give direction to,” be substituted.
23. That at page 13, after line 4, the following be inserted, namely;-

“(3) Any officer of the Delhi Special Police Establishment investigating a case referred to it by the Lokpal, shall not be transferred without the approval of the Lokpal.

(4) The Delhi Special Police Establishment may, with the consent of the Lokpal, appoint a panel of Advocates, other than the Government Advocates, for conducting the cases referred to it by the Lokpal.

(5) The Central Government may from time to time make available such funds as may be required by the Director of the Delhi Special Police Establishment for conducting effective investigation into the matters referred to it by the Lokpal and the Director shall be responsible for the expenditure incurred in conducting such investigation.”.

**CLAUSE 37 Removal and suspension of Chairperson
and members of Lokpal**

24. That at page 16, ***for*** lines 20 to 25, the following be ***substituted***, namely:-
 “Supreme Court, on a reference being made to it by the President on a petition signed by at least one hundred Members of Parliament.”
25. That at page 16, line 30, ***after*** the word, bracket and figure “sub-section (2)”, the words “,on receipt of the recommendation or interim order made by the Supreme Court in this regard” be ***inserted***.
26. That at page 16, line 31, ***after*** the words “receipt of the”, the word “final” be ***inserted***.

**CLAUSE 46 Prosecution for false complaint and payment
of compensation, etc. to public servant.**

27. That at page 19, ***for*** lines 32 and 33, the following be ***substituted***, namely:-
 “*Explanation.*—For the purpose of this sub-section, the expression —good faith□ means any act believed or done by a person in good faith with due care, caution and sense of responsibility or by mistake of fact believing himself justified by law under section 79 of the Indian Penal Code.”

CLAUSE 63 Definitions

28. That at pages 22 and 23, ***for*** clause 63, the following be ***substituted***, namely:-

“PART III

ESTABLISHMENT OF THE LOKAYUKTA

63. Every State shall establish a body to be known as the Establishment of Lokayukta for the State, if not so established, constituted or of Lokayukta. appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act.”

OMISSION OF CLAUSES 64 to 97

29. That at pages 23 to 35, clauses 64 to 97 be **deleted**.

THE SCHEDULE

30. That at page 36, line 9, **for** the figure “2011”, the figure “2013” be **substituted**.

31. That at page 36, **after** line 21, the following be **inserted**, namely;-

“2. After section 4B, the following section shall be inserted, namely:—

Insertion of
new section
4BA.

“4BA. (1) There shall be a Directorate of Prosecution headed by a Director who shall be an officer not below the rank of Joint Secretary to the Government of India, for conducting prosecution of cases under this Act.

Director of
Prosecution.

(2) The Director of Prosecution shall function under the overall supervision and control of the Director.

(3) The Central Government shall appoint the Director of Prosecution on the recommendation of the Central Vigilance Commission.

(4) The Director of Prosecution shall notwithstanding anything to the contrary contained in the rules relating to his conditions of service, continue to hold office for a period of not less than two years from the date on which he assumes office.”.

32. That at page 37, line 12, **for** the figure “2011”, the figure “2013” be **substituted**.

33. That at page 37, line 17, **for** the figure “2011”, the figure “2013” be **substituted**.

34. That at page 37, line 23, **for** the figure “2011”, the figure “2013” be **substituted**.

35. That at page 37, line 27, **for** the figure “2011”, the figure “2013” be **substituted**.

36. That at page 38, line 13, **for** the figure “2011”, the figure “2013” be **substituted**.”

महोदया, इस बिल के बारे में चर्चा पिछले दो-ढाई वर्षों से चल रही है। सदन के अंदर भी चर्चा हुई है और सदन के बाहर भी चर्चा हुई है।..(व्यवधान) इस सदन ने लोकपाल और लोकायुक्त बिल 2011 को

27 दिसम्बर 2011 में पास किया था। उसके बाद यह बिल राज्य सभा भेजा गया।... (व्यवधान) जब बिल राज्य सभा भेजा गया, तो राज्य सभा ने इस बिल को सिलेक्ट कमेटी में भेजा और उसके बाद सिलेक्ट कमेटी ने जो सुझाव दिए, उन्हें हमने स्वीकार किया तथा उन सुझावों को स्वीकार करने के बाद राज्य सभा में बिल पास हुआ।... (व्यवधान) आज यह बिल सदन के सामने आ रहा है। इस बिल पर सदन में पहले भी विस्तार से चर्चा हो चुकी है और दूसरे सदन में भी इस बिल पर विस्तार से चर्चा हुई है।... (व्यवधान) महोदया, इसलिए मैं समझता हूं कि इस बिल पर और चर्चा की जरूरत नहीं है।

I request that the Bill, as amended, be taken into consideration.

MADAM SPEAKER: Motion moved:

“That the following amendments made by Rajya Sabha in the Bill to provide for the establishment of a body of Lokpal for the Union and Lokayukta for States to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 2, line 1, ***for*** the word “Sixty-second”, the word “Sixty-fourth” be ***substituted***.

CLAUSE 1

2. That at page 2, line 4, ***for*** the figure “2011” the figure “2013” be ***substituted***.
3. That at page 2, ***for*** lines 7 to 12, the following be ***substituted***, namely;-

“(4) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”.

CLAUSE 3

4. That at page 4, line 32, ***for*** the word “connected” the word “affiliated” be ***substituted***.

CLAUSE 4

5. That at page 5, ***for*** line 3, the following be ***substituted***, namely;-

“(e) one eminent jurist, as recommended by the chairperson and members referred to in clauses (a) to (d) above, to be nominated by the President—member.”.

CLAUSE 14

6. That at page 8, line 34, the words “or aided” be ***deleted***.
7. That at page 8, ***for*** lines 36 to 42, the following be ***substituted***, namely;-

“(h) any person who is or has been a director, manager, secretary or other officer of every other society or association of persons or trust (whether registered under any law for the time being in force or not) in receipt of any donation from

any foreign source under the Foreign Contribution (Regulation) Act, 2010 in excess of ten lakh rupees in a year or such higher amount as the Central Government may, by notification, specify. 2010.

CLAUSE 20

8. That at page 10, **for** lines 16 to 20, the following be **substituted**, namely;-

“20. (1) The Lokpal on receipt of a complaint, if it decides to proceed further, may order—

(a) preliminary inquiry against any public servant by its Inquiry Wing or any agency (including the Delhi Special Police Establishment) to ascertain whether there exists a *prima facie* case for proceeding in the matter; or

(b) investigation by any agency (including the Delhi Special Police Establishment) where there exists a *prima facie* case:

9. That at page 10, **after** line 31, the following proviso be **inserted**, namely;-

“Provided also that before ordering an investigation under clause (b), the Lokpal shall call for the explanation of the public servant so as to determine whether there exists a *prima facie* case for investigation:

Provided also that the seeking of explanation from the public servant before an investigation shall not interfere with the search and seizure, if any, required to be undertaken by any agency (including the Delhi Special Police Establishment) under this Act.”.

10. That at page 10, line 42, the word “to” be **deleted**.
11. That at page 11, lines 7 and 8, the words “and submit the investigation report containing its findings to the Lokpal” be **deleted**.
12. That at page 11, line 9, **after** the words “by a further”, the word “period” be **inserted**.
13. That at page 11, lines 13 and 14, **for** the words “to the Lokpal”, the words “under that section to the court having jurisdiction and forward a copy thereof to the Lokpal.” be **substituted**.
14. That at page 11, line 17, **for** the words “may decide to”, the words “and after obtaining the comments of the competent authority and the

public servant may” be substituted.

15. That at page 11, for lines 18 and 19, the following be substituted, namely;-
 “(a) grant sanction to its Prosecution Wing or investigating agency to file charge-sheet or direct the closure of report before the Special Court against the public servant;”.
16. That at page 11, line 20, for the words “initiate the”, the words “direct the competent authority to initiate the” be substituted.
17. That at page 11, line 21, the words “by the competent authority” be deleted.
18. That at page 11, line 23, after the words “Prosecution Wing”, the words and bracket “or any investigating agency (including the Delhi Special Police Establishment)” be inserted.
19. That at page 11, line 23, for the word “any”, the word “the” be substituted.
20. That at page 11, lines 24 and 25, the words and bracket “(including the Delhi Special Police Establishment)” be deleted.

CLAUSE 23

21. That at page 12, for lines 6 to 18, the following be substituted, namely;-

2 of 1974. 25 of 1946. 49 of 1988.	<p>“23. (1) Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 or section 6A of the Delhi Special Police Establishment Act, 1946 or section 19 of the Prevention of Corruption Act, 1988, the Lokpal shall have the power to grant sanction for prosecution under clause (a) of sub-section (7) of section 20.</p>	Power of Lokpal to grant sanction for initiating prosecution.
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(2) No prosecution under sub-section (1) shall be initiated against any public servant accused of any offence alleged to have been committed by him while acting or purporting to act in the discharge of his official duty, and no court shall take cognizance of such offence except with the previous sanction of the Lokpal.”

CLAUSE 25

22. That at page 12, line 34, ***for*** the words “and direction, over”, the words “over, and to give direction to,” be ***substituted***.
23. That at page 13, ***after*** line 4, the following be ***inserted***, namely:-
- “(3) Any officer of the Delhi Special Police Establishment investigating a case referred to it by the Lokpal, shall not be transferred without the approval of the Lokpal.
- (4) The Delhi Special Police Establishment may, with the consent of the Lokpal, appoint a panel of Advocates, other than the Government Advocates, for conducting the cases referred to it by the Lokpal.
- (5) The Central Government may from time to time make available such funds as may be required by the Director of the Delhi Special Police Establishment for conducting effective investigation into the matters referred to it by the Lokpal and the Director shall be responsible for the expenditure incurred in conducting such investigation.”.

CLAUSE 37

24. That at page 16, ***for*** lines 20 to 25, the following be ***substituted***, namely:-
- “Supreme Court, on a reference being made to it by the President on a petition signed by at least one hundred Members of Parliament.”.
25. That at page 16, line 30, ***after*** the word, bracket and figure “sub-section (2)”, the words “,on receipt of the recommendation or interim order made by the Supreme Court in this regard” be ***inserted***.
26. That at page 16, line 31, ***after*** the words “receipt of the”, the word “final” be ***inserted***.

CLAUSE 46

27. That at page 19, ***for*** lines 32 and 33, the following be ***substituted***, namely:-
- “*Explanation.*—For the purpose of this sub-section, the expression —good faith□ means any act believed or done by a person in good faith with due care, caution and sense of responsibility or by mistake of fact believing himself justified by law under section 79 of the Indian Penal Code.”.

CLAUSE 63

28. That at pages 22 and 23, for clause 63, the following be substituted, namely:-

“PART III

ESTABLISHMENT OF THE LOKAYUKTA

63. Every State shall establish a body to be known as the Establishment of Lokayukta. Lokayukta for the State, if not so established, constituted or appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act.”

OMISSION OF CLAUSES 64 to 97

29. That at pages 23 to 35, clauses 64 to 97 be deleted.

THE SCHEDULE

30. That at page 36, line 9, for the figure “2011”, the figure “2013” be substituted.

31. That at page 36, after line 21, the following be inserted, namely;-

“2. After section 4B, the following section shall be inserted, namely:—

Insertion of new section 4BA.

“4BA. (1) There shall be a Directorate of Prosecution headed by a Director who shall be an officer not below the rank of Joint Secretary to the Government of India, for conducting prosecution of cases under this Act.

Director of Prosecution.

(2) The Director of Prosecution shall function under the overall supervision and control of the Director.

(3) The Central Government shall appoint the Director of Prosecution on the recommendation of the Central Vigilance Commission.

(4) The Director of Prosecution shall notwithstanding anything to the contrary contained in the rules relating to his conditions of service, continue to hold office for a period of

not less than two years from the date on which he assumes office.”.

32. That at page 37, line 12, ***for*** the figure “2011”, the figure “2013” be ***substituted***.
33. That at page 37, line 17, ***for*** the figure “2011”, the figure “2013” be ***substituted***.
34. That at page 37, line 23, ***for*** the figure “2011”, the figure “2013” be ***substituted***.
35. That at page 37, line 27, ***for*** the figure “2011”, the figure “2013” be ***substituted***.
36. That at page 38, line 13, ***for*** the figure “2011”, the figure “2013” be ***substituted***.”

... (व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, अभी-अभी कानून मंत्री जी ने लोकपाल और लोकायुक्त बिल पर राज्य सभा से जो संशोधन आए हैं, वे लोक सभा के सामने कंसीड्रेशन के लिए रखे हैं।... (व्यवधान)

12.16 hrs

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

अध्यक्ष जी, संसद का यह शीतकालीन सत्र 5 दिसम्बर को शुरू हुआ था और आज 18 दिसम्बर है। 13 दिन बीत गए, लेकिन एक दिन भी सदन की कार्यवाही नहीं चल सकी।... (व्यवधान) दुख और अचरज की बात यह है कि व्यवधान प्रतिपक्ष ने पैदा नहीं किया, प्रमुख प्रतिपक्षी दल के सांसद चुपचाप अपनी-अपनी सीटों पर बैठे हैं, लेकिन व्यवधान पैदा कर रहे हैं सत्तापक्ष के लोग और उनके सहयोगी दलों के लोग।... (व्यवधान) 13 दिन से इस सदन में एक दिन भी कार्रवाई नहीं हुई और लगातार वे कार्रवाई को बाधित कर रहे हैं और इस बार तो सारी हदें उस समय पार हो गईं, जब सत्ता पक्ष के सांसदों ने अपनी ही सरकार के खिलाफ अविश्वास प्रस्ताव भी दे दिया।... (व्यवधान)

12.17 hrs

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats.

... (Interruptions)

लेकिन आपको याद होगा कि सत्र के शुरू होने से पहले एक बैठक आपने बुलायी थी। यहां संसदीय कार्य मंत्री बैठे हैं, एक बैठक उन्होंने भी बुलायी थी। दोनों बैठकों में अपनी पार्टी की तरफ से मैंने यह मांग रखी थी कि इस सत्र में हर हालत में लोकपाल बिल आना चाहिए।... (व्यवधान) मैंने कहा था कि राज्य सभा की सिलेक्ट कमेटी ने अपनी अनुशंसाएं देकर बिल राज्य सभा को दे रखा है। वह बिल राज्य सभा से पारित हो कर लोक सभा में आए और हम उसे पारित करें। मुझे खुशी है कि सारे व्यवधानों के बावजूद भी आज लोकपाल बिल आया है और यह सत्र इतने व्यवधान के बाद भी एक यादगार सत्र हो जाएगा, यदि हम इस लोकपाल बिल को आज पारित कर देंगे।

12.18 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiay came and stood on the floor near the Table.

... (Interruptions)

पिछली बार मानसून सत्र में भी बहुत व्यवधान आया था, लेकिन आपको याद होगा कि बाद में रात के दस-दस बजे तक बैठकर हमने एक दिन खाद्य सुरक्षा विधेयक और एक दिन भूमि अधिग्रहण विधेयक पारित किया था। वह सत्र उसके लिए यादगार सत्र बन गया था। यह सत्र भी ऐतिहासिक सत्र हो जाएगा जब हम लोकपाल बिल यहां से पारित करेंगे।...(व्यवधान) लेकिन मैं चाहती थी कि सदन में शांति हो, हम आराम से अपनी बात कह सकें, सारा देश उसको सुने, लेकिन वह नहीं हो रहा है। अभी भी कार्रवाई बाधित हो रही है, पर मैं पांच मिनट में अपनी बात जरूर कहना चाहूंगी कि 27 दिसम्बर 2011 को जब यह बिल लोक सभा में आया था तो उस पर बोलते हुए मैंने क्या कहा था।...(व्यवधान) मैंने कहा था कि “देश बहुत उत्सुकता से यह प्रतिक्षा कर रहा था कि शीतकालीन सत्र में सरकार एक बिल लेकर आएगी, जिस बिल में से एक सशक्त और प्रभावी लोकपाल निकलेगा जो भ्रष्टाचार पर करारी चोट करेगा और लोगों को भ्रष्टाचार से मुक्ति दिलाएगा। लेकिन मुझे खेद के साथ कहना पड़ता है कि जो बिल सरकार लेकर आयी है, उसमें इतनी त्रुटियां हैं, इतनी खामियां हैं कि उसने हम सब की उम्मीदों पर पानी फेर दिया है।”...(व्यवधान) मैंने अध्यक्ष जी उस दिन उस बिल के बारे में कहा था कि “यह बिल संविधान के महत्वपूर्ण प्रावधानों का उल्लंघन करता है।...(व्यवधान) यह बिल एक कमजोर और सरकारी लोकपाल पैदा करता है, यह बिल अनेकानेक विकृतियों और विसंगतियों से भरा हुआ है और यह बिल इस सदन में बनी हुई सैन्स की अनदेखी करता है।” मैंने यह उस बिल के बारे में कहा था। उस बिल पर बोलते हुए अंत में मैंने कहा था “हमने चाहा था कि सरकार शीतकालीन सत्र में बिल लाए, उस दिन सेंस ऑफ दि हाउस भी आई थी। लेकिन हमने चाहा था कि वह ऐसा बिल लाए।...(व्यवधान) ये नहीं चाहा था कि ऐसा बिल आए कि वर्तमान सिस्टम को भी ध्वस्त कर दे।...(व्यवधान) जो आज तंत्र खड़ा है, उसको भी यह बिल विनाश कर रहा है। उसे भी ध्वस्त कर रहा है।...(व्यवधान) हमें यह ध्वस्त करने वाला बिल नहीं चाहिए।...(व्यवधान) हमें देश में एक प्रभावी और सशक्त लोकपाल जो भ्रष्टाचार पर करारी चोट करे, वह बिल चाहिए।...(व्यवधान) आप दो महीने और लगा लो, वापस इसे स्टैंडिंग कमेटी के पास भेज दो, लेकिन एक ऐसा बिल लेकर सरकार आए जो देश की आशाओं को पूरा कर सके, जो हमारी उम्मीदों पर खरा उतरे।”...(व्यवधान)

अध्यक्ष जी, उस दिन हमारी बात नहीं मानी गई थी। हमने बिल पारित कर दिया था लेकिन मुझे खुशी है कि जो काम लोक सभा नहीं कर पाई, वह काम राज्य सभा ने करने का काम किया।...(व्यवधान) जब बिल यहां से राज्य सभा में गया, तो वहां के सदस्यों ने हमारी इस बात का संज्ञान लिया कि वह बिल एक सरकारी लोकपाल ला रहा था, वह बिल एक कमजोर बिल था और सशक्त लोकपाल लाने के लिए उन्होंने बिल को सिलेक्ट कमेटी के पास भेज दिया।...(व्यवधान)

मैं राज्य सभा के उन सांसदों को और वहां की बैठक कमेटी के अध्यक्ष का आभार प्रकट करती हूं जिन्होंने बहुत विस्तृत चर्चा करके, बहुत अच्छी अनुशंसाएं, 15 सिफारिशें उस बिल में देकर उस बिल को राज्य सभा को दिया लेकिन मुझे यह कहते हुए दुख है कि एक वर्ष पहले राज्य सभा की सिलेक्ट कमेटी ने वह बिल राज्य सभा में पेश कर दिया था लेकिन सरकार ने इसको ठंडे बस्ते में डाल दिया। एक साल तक सरकार बैठी रही। वह बिल लेकर नहीं आई। ... (व्यवधान) इस बार जब हमने दोनों बैठकों में कहा कि यह बिल आना चाहिए तो सरकार पर दबाव बना और कल वह बिल राज्य सभा में लेकर आए। मुझे इस बात की भी खुशी है कि 15 अनुशंसाओं में से 13 अनुशंसाएं सरकार ने मानी थीं। ... (व्यवधान) दो नहीं मानी थीं और वो दोनों अनुशंसाएं इतनी महत्वपूर्ण थीं कि अगर वे नहीं मानी जातीं तो फिर लोकपाल प्रभावी नहीं हो सकता था। लेकिन कल चर्चा के बाद मंत्री जी ने वे दोनों अनुशंसाएं मान लीं। ... (व्यवधान) एक अनुशंसा यह थी कि सीबीआई जिसको अब हम लोकपाल के नीचे कर रहे हैं, इन्होंने यह कहा था कि अगर जांच अधिकारी को जांच के दौरान सरकार चाहे तो बदल सकती है। हम चाहते थे कि बदलने के लिए लोकपाल की पूर्व अनुमति चाहिए। कल सरकार ने यह मान लिया कि अगर जांच अधिकारी को जांच के दौरान बदलना है तो लोकपाल की पूर्व अनुमति चाहिए। दूसरी अनुशंसा जो सरकार नहीं मान रही थी, वह यह थी कि अगर कहीं रेड करनी है, अगर किसी व्यक्ति को रंगे हाथों रिश्वत लेते हुए पकड़ना है तो उसे पूर्व नोटिस की जरूरत नहीं है। कल चर्चा के बाद यह भी सरकार ने मान लिया। इसलिए अब एक सशक्त लोकपाल वहां से बनकर आया है। ये जितने संशोधन आज मंत्री जी ने यहां रखे हैं, वे लोक सभा से पारित होने के बाद, एक सशक्त और प्रभावी लोकपाल देश को मिलेगा। इसके लिए मैं इनका समर्थन करती हूं।

12.22 hrs

At this stage, Shri Sansuma Khunggur Bwiswmuthiay went back to his seat

लेकिन एक प्रश्न और यहां पर खड़ा हुआ है। ... (व्यवधान) कल से इस बिल को पारित करने के लिए श्रेय की होड़ लग गई है। इसका श्रेय कौन ले? कभी सरकार श्रेय लेना चाहती है, कभी अपने कांग्रेस के उपाध्यक्ष को यह श्रेय देना चाहती है। ... (व्यवधान) लेकिन मैं आज यहां खड़े होकर इस संसद के फर्श पर यह कहना चाहती हूं कि यदि व्यक्ति के नाते कोई एक व्यक्ति इस लोकपाल के श्रेय का अधिकारी है तो वह बूढ़ा व्यक्ति है जो बार बार अनशन करके इस देश की आत्मा को झकझोरता है और आज भी भूखा रहकर हम सबको झकझोर रहा है। उसके बाद अगर कोई श्रेय का अधिकारी है तो वह इस देश की जनता है जिसने हम सब पर दबाव बनाया है। इसलिए इस श्रेय की व्यर्थ होड़ में न पड़ें। हम अपने कर्तव्य का

पालन कर रहे हैं और जनभावना का सम्मान करते हुए हम इन तमाम संशोधनों को पारित करें जो राज्य सभा ने वहां से भेजे हैं और उससे इस लोकपाल को सशक्त बनाने का काम किया है।... (व्यवधान) जो काम लोक सभा से अधूरा रह गया था, वह राज्य सभा ने कर दिखाया और आज तमाम संशोधन जो मंत्री जी ने पेश किये हैं, मैं अपनी ओर से और अपनी पार्टी की ओर से उनका पुरजोर समर्थन करती हूं।

SHRI RAHUL GANDHI (AMETHI): Madam Speaker, I wish to congratulate our colleagues in the Rajya Sabha for having passed the Lokpal Bill yesterday. Today, we, in this House, have the opportunity to do what our predecessors in Parliament have been unable to do for 45 years since the first introduction of a Lokpal Bill by the Government of Prime Minister Indira Gandhi in 1968. We have the chance to make history by enacting the Lokpal Bill. I appeal to all the Parties to come together and pass the Lokpal and Lokayuktas Bill unanimously.

Madam Speaker, the Right to Information Act, 2009 was the UPA Government's first and most important assault on corruption in this country. The establishment of the Lokpal is necessary to strengthen the fight against corruption and ensure accountability of public officials to the people. But, Madam, the Lokpal Bill alone is not adequate to fight corruption. We need a comprehensive anti-corruption code in this country. The UPA Government has developed a powerful anti-corruption framework consisting of eight new Central laws. Even after the passage of the Lokpal Bill, four of these laws still remain pending in the Lok Sabha and two in the Rajya Sabha.

Madam Speaker, I believe it is our responsibility to complete our unfinished work in our fight against corruption. I believe it is the responsibility of the Fifteenth Lok Sabha to consider and enact all six pending anti-corruption Bills before its term expires. I would like to name these six Bills: The Prevention of Corruption (Amendment) Bill, 2013; The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011; The Public Procurement Bill, 2012; Bill to address Foreign Bribery as required under the Article 16 of UNCAC; Judicial Standards and Accountability Bill, 2010; The Whistle-blowers Protection Bill, 2011.

These are all the Bills that we can pass. If necessary, Madam Speaker, can we not extend this Session of Parliament to complete the passage of these Bills and provide this country with the framework to fight corruption? This is not about one Bill; this is about the framework and we would like to deliver that framework to the country.

MADAM SPEAKER: Those who want to lay their written speeches, please hand them over at the Table of the House. Shri Mulayam Singh Yadav.

... (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी): माननीय अध्यक्ष महोदया, मैं लोकपाल बिल का विरोध करने के लिए खड़ा हुआ हूँ। यह बिल इतना खतरनाक है कि पूरे देश को चौपट कर दिया जाएगा। इतना भय हो जाएगा कि क्लर्क तक कोई दस्तखत नहीं करेगा। कोई भी अधिकारी कहीं दस्तखत नहीं करेगा।...(व्यवधान) देश में एक गंभीर स्थिति पैदा हो जाएगी क्योंकि सबको डर लगा रहेगा कि अगर हमने दस्तखत कर दिए और लोकपाल के कारण जांच हो गई तो दरोगा जांच करेगा। ...(व्यवधान) कितनी गंभीर और खतरनाक स्थिति हो जाएगी। मुझे पता नहीं है कि बीजेपी और कांग्रेस को क्या हो गया है? इनसे उम्मीद है कि जिम्मेदारी के साथ देश को चलाएंगे। ...(व्यवधान) प्रधानमंत्री को दरोगा पूछेगा? प्रधानमंत्री की जांच दरोगा करेगा? हम लोग दरोगा का दरवाजा खटखटाएंगे। मुझे लगता है कि ये दोनों ईमानदार हैं और बाकी सब बेईमान बैठे हैं।...(व्यवधान) केवल बीजेपी और कांग्रेस ईमानदार हैं और बाकी सब बेईमान हैं, क्या ये लोग यह साबित कर रहे हैं?...(व्यवधान) आप ज़रा सोचिए। आडवाणी साहब, आप सोचिए।...(व्यवधान) सुषमा जी को छोड़िए, आप तो सोचिए कि देश को कहां ले जा रहे हैं। आपने देश के लिए इतने गंभीर सवाल उठाए हैं। बंटवारे से लेकर अब तक पूरे देश को समझा है। आडवाणी जी, आप इस बिल के खिलाफ बोलिए।...(व्यवधान) यह बिल खतरनाक है। आपको लगता है यह बिल आसमान पर देश को ले जाएगा, आप ले जाकर डुबो दोगे। मैं व्यावहारिक दृष्टि से कह रहा हूँ कि देश में कोई कर्मचारी डर की वजह से काम नहीं करेगा कि वह फंस जाएगा।

सोनिया जी, आप व्यावहारिक दृष्टि से सोचिए। कोई भी क्लर्क दस्तखत नहीं करेगा। कोई काम नहीं होगा, देश में गंभीर अराजकता फैलेगी, देश में कोई काम होगा ही नहीं। प्रधानमंत्री को दरोगा पूछेगा, यह हालत होगी। इसलिए हम इसे नहीं चाहते हैं। यह क्या है कि हम लोगों की दस साल पीछे की जांच होगी। इसके पीछे जाने किसका दिमाग है, किसी नौकरशाह का दिमाग है। राजनीतिक दिमाग कभी नहीं कह सकता कि दस साल पीछे की जांच हो। हम लोगों की दस साल पीछे की जांच होगी। हम लोग जो जनप्रतिनिधि हैं, जो लाखों लोगों से वोट लेकर आते हैं और तब इस लोक सभा में आ पाते हैं और एक दरोगा आकर हमारे पीछे पड़ेगा। लोकतंत्र में जनप्रतिनिधि सर्वोच्च होता है, आप यह भूल गये कि जनप्रतिनिधि लोकतंत्र में सर्वोच्च होता है। उस सर्वोच्च जनप्रतिनिधि के पीछे आप यह लगाये जा रहे हैं। इसका मतलब हम सब लोग बेईमान बैठे हैं। ये साबित कर रहे हैं कि हम सब लोग बेईमान हैं, इसलिए हम लोगों की भी जांच होनी चाहिए। जांच कौन रोक रहा है और जांचें हुई हैं, क्या सांसदों को सजा नहीं मिली है, क्या विधायकों को सजा नहीं मिली है। वर्तमान कानून गम्भीर है, उसके चलते सबको सजाएं मिली हैं।

विधायकों को भी सजा मिली है, सांसदों को भी सजा मिली है, फिर इसकी जरूरत क्या पड़ गई। क्या यह दिखाने के लिए है। दोनों दलों में हमें इस दल से उम्मीद थी कि यह तो ऐसा करेंगे, लेकिन विपक्षी दल सरकार का ऐसा पिछलग्गू बन गया, पता नहीं इनका क्या स्वार्थ है। यह तो आप ही बता सकते हैं कि क्या स्वार्थ है। आप लोग मनमानी करेंगे, लेकिन ये इनके पीछे-पीछे लगे फिर रहे हैं, पता नहीं क्यों लगे हुए हैं। यह विपक्ष की भूमिका नहीं निभा रहे हैं, हम लोगों की राय भी नहीं ले रहे हैं और ये सब यहां बैठे हैं, जाने इन्हें क्या हो गया है। ये इतने डरपोक हैं, पता नहीं अपने नेता से बात नहीं करते हैं। क्या आपका टिकट कट जायेगा, टिकट में दे दूंगा। टिकट की कौन सी बड़ी बात है।

अध्यक्ष महोदया, मैं आपसे कह रहा हूँ कि आप इसे गंभीरता से लीजिए। मैं आपको बता रहा हूँ, यह मैंने कल कहा था कि इंस्पेक्टर प्रधान मंत्री जी से पूछने जायेगा, उन्हें बुलायेगा, आप यहां आकर सफाई दीजिए, सबूत दीजिए। इसलिए मैं आपसे कहना चाहता हूँ कि अब भी समय है। मेरा विशेषकर सोनिया जी से आग्रह है, सोनिया जी, आप सुनिये, मेरा आपसे आग्रह है, आप इसे विदज्ञा करिये। मैं आज बता रहा हूँ कि यह देश के इतिहास में एक कलंक के रूप में लिखा जायेगा, यह काले अक्षरों में लिखा जायेगा। क्या ऐसा कानून बनेगा, इसकी जरूरत क्या पड़ गई। वर्तमान कानून कितना कड़ा है। उसके तहत फांसी दी जा रही है, सजा दी जा रही है, राजनैतिक लोग जेल भी जा रहे हैं, सब पर मुकदमे चल रहे हैं। ये किस बात के लिए है, क्या आप इनकी बात मानोगे। यह पूरे देश के बंटवारे के लिए काम कर रहे हैं, गलत काम कर रहे हैं। आप इनका विरोध क्यों नहीं कर रहे हैं, गुलाम बने क्यों बैठे हैं, गूंगे बने क्यों बैठे हैं? क्या ये कोई परमात्मा या देवता हैं। आप अपनी बात करिये। इसलिए माननीय अध्यक्ष महोदया मैं कह रहा हूँ कि आप ही मदद कर सकती हैं, आप लोकपाल बिल को वापस लीजिए, वरना देश में अराजकता पैदा हो जायेगी, कोई डर की वजह से कलम नहीं चलायेगा कि हम फंसेंगे और जनता परेशान होगी, कोई काम नहीं होगा, न विकास होगा, न आगे फाइल चलेगी। यह स्थिति देश के सामने आयेगी। इसलिए आप लोग विचार कीजिए और विचार करके सर्वदलीय बैठक बुलाकर सबकी बात सुन लीजिए और दोबारा यही बिल लाइये। एक बार हम सब लोगों से मिलकर बातचीत करिये और बातचीत करने के बाद आप आगे सत्र में ले आना और अगर महत्वपूर्ण सुझाव लगे तो वह मान लेना। इसलिए मैं चाहता हूँ कि आप आज इसे वापस लीजिए, यह मेरा आपसे निवेदन है। ... (व्यवधान)

इस बिल के खिलाफ गंभीर रुख लेते हुए हम सदन का बहिष्कार करते हैं।

12.34 hrs

At this stage, Shri Mulayam Singh Yadav and some other hon. Members then left the House.

अध्यक्ष महोदया : श्री दारा सिंह चौहान, आप बोलिये।

श्री दारा सिंह चौहान (घोसी): माननीय अध्यक्ष महोदया, आज हम उस लोकपाल बिल पर बोल रहे हैं, जिसको लोक सभा ने पास किया, फिर राज्य सभा की सिलेक्ट कमेटी से आया, उसके बाद फिर राज्य सभा से तमाम संशोधनों के बाद पास हो कर आया, मैं समझता हूँ कि जिस पर इस लोक सभा में केवल मुहर लगानी बाकी है, इसके लिए आज हम खड़े हुए हैं। मैं समझता हूँ कि इस पर बहुत विस्तार से बहस की कोई गुंजाईश नहीं है। लेकिन जिस तरीके से लोकपाल बिल पर यह चर्चा हो रही है, ऐसा लगता है कि इसके पहले क्राइम और करप्शन से लड़ने के लिए कोई कानून नहीं था। मैंने पहले भी कहा था कि बाबा साहब डॉ. भीम राव अंबेडकर साहब ने जब संविधान का दस्तावेज़ हमें सौंपा था, तभी उन्होंने कहा था कि नीति चाहे जितनी भी बढ़िया हो, अगर उसको लागू करने वाले की नीयत ठीक नहीं है तो चाहे कितना भी बढ़िया कानून हम बना दें, उसका कोई अर्थ नहीं रहता है। मैं आज भी कहता हूँ कि संविधान में ऐसे प्रावधान हैं जिससे बहुत सारे करप्शन और क्राइम को हम रोक सकते हैं। बशर्ते हमारी नीयत ठीक हो और इच्छाशक्ति हो। केवल आर्थिक भ्रष्टाचार को ले कर के देश में जो माहौल खड़ा किया गया कि शायद देश के लोग सवाल करना चाहते हैं, मैं तो स्पष्ट रूप से कहना चाहता हूँ कि आज पूरे देश में ऐसे तमाम लोग हैं, जो इसे जानते होंगे। बाकी जो गरीब आदमी है, वह तो मंहगाई की मार से परेशान है, भूखे पेट सोने के लिए मज़बूर है। आज मंहगाई से पूरे देश का किसान और नौजवान परेशान है। वह बेचारा तो लोकपाल को नहीं समझ पा रहा है। उसको ऐसा लगता है कि लोकपाल से हमारी मंहगाई रुकेगी और हमें रोजगार मिलेगा। ...(व्यवधान)

अध्यक्ष महोदया, मैं तो कहता हूँ कि अगर समूल भ्रष्टाचार नष्ट करने की बात है, तो कई तरह के भ्रष्टाचार हैं। भाषायी भ्रष्टाचार हो या सामाजिक भ्रष्टाचार हो, मैं दावे से कहना चाहता हूँ कि अगर इच्छाशक्ति नहीं है तो कुछ नहीं हो सकता है। आज अगर कानून का कानून से राज चलाया जाए तो भ्रष्टाचार समाप्त हो सकता है। मैं तो बधाई दूंगा खास कर के सरकार पक्ष की तरफ से, आज जो सबसे बड़ी चीज़ ...(व्यवधान)

अध्यक्ष महोदया : दारा सिंह जी, अब अपनी बात समाप्त कीजिए। बहुत डिस्ट्रेंस हो रहा है। जल्दी समाप्त कीजिए।

...(व्यवधान)

श्री दारा सिंह चौहान: मैडम स्पीकर, मैं केवल दो मिनट और लूंगा। अगर नीयत सही है, केवल श्रेय लेने की जो होड़ मची हुई है, मैं समझता हूँ कि यह भी एक भ्रष्टाचार है। श्रेय लेने की होड़ में हमारी पार्टी को

सूचना तक नहीं दी गई। मैं अपनी नेता बहन कुमारी मायावती जी को बधाई दूंगा, जिन्होंने सूचना न देने के बाद भी प्रेस के माध्यम से पूरे देश में संदेश दिया कि बहुजन समाज पार्टी इस देश में भ्रष्टाचार को मिटाने के लिए लोकपाल के पक्ष में है। ...(व्यवधान)

अध्यक्ष महोदया : दारा सिंह जी, अब समाप्त कीजिए। इतनी लंबी बात कहने का अभी वातावरण नहीं है। जल्दी समाप्त कीजिए। श्री शरद यादव जी बोलिए।

...(व्यवधान)

श्री दारा सिंह चौहान : मैडम स्पीकर, सिर्फ एक मिनट और कहना चाहता हूँ। मैं बधाई देना चाहता हूँ माननीय कानून मंत्री या सिलेक्ट कमेटी के जो भी चेयरमैन रहे कि आपने इसमें जो सर्च कमेटी है, जिसमें आपने एससी, एसटी, ओबीसी और माइनोंरिटी को शामिल किया है। लेकिन क्या आपने उधर देखा है, जो सामाजिक भ्रष्टाचार आज़ादी से ले कर अब होते रहे हैं? ...(व्यवधान)

अध्यक्ष महोदया : दारा सिंह जी, संक्षेप में बोलिए। आप देख रहे हैं कि अभी वातावरण ऐसा नहीं है कि लंबा भाषण दिया जाए।

...(व्यवधान)

श्री दारा सिंह चौहान : सरकारी नौकरियों से ले कर सुप्रीम कोर्ट तक और हर जगह जो भ्रष्टाचार होता रहा है, क्या आपने उस तरफ कभी ध्यान दिया है? स्पीकर मैडम, इसलिए मैं आपके माध्यम से संज्ञान में लाना चाहता हूँ कि अगर आप चाहते हैं कि भ्रष्टाचार खत्म हो तो श्रेय लेने की होड़ खत्म होनी चाहिए और हमारा जो कानूनी है, उसका ईमानदारी से पालन होना चाहिए। हम अपनी पार्टी की तरफ से निश्चित रूप से इस लोकपाल बिल के समर्थन में अपनी बात कह रहे हैं। ...(व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मैं इस बिल के समर्थन में खड़ा हुआ हूँ। ...(व्यवधान) लेकिन इस बिल में, जो राज्य सभा से संशोधन करने के लिए पहुंचा है, मैं मानता हूँ कि यह ...(व्यवधान) आप यह क्या कर रहे हैं? ...(व्यवधान) माननीय सदस्य आप यह क्या कर रहे हैं? ...(व्यवधान) अध्यक्ष महोदया मुझे दिखाई नहीं दे रही हैं। ...(व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, आप बोलिए।

श्री शरद यादव : माननीय सदस्य, आप कहां खड़े हैं?...(व्यवधान)

अध्यक्ष महोदया : आप बोलिए। हमें आवाज आ रही है।

...(व्यवधान)

अध्यक्ष महोदया : माइक में आ रहा है, आप बोलिए।

...(व्यवधान)

श्री शरद यादव : महोदया, एक बात तो पक्की है कि इस देश के लोकतंत्र में लोगों ने यह सारा सदन चुना है।...(व्यवधान) यह चुने हुए सदस्यों का सदन है। ...(व्यवधान) लेकिन इस लोकपाल के आने के बाद...(व्यवधान) जो थोड़ा-बहुत काम देश में हो रहा था...(व्यवधान) और जितने भी भ्रष्टाचार के केस हैं, वे किसी दूसरे आदमी ने नहीं लिए, यही सदन है जिसने भ्रष्टाचार के मामले को उठाकर कई भ्रष्टाचारियों को अंदर करने का काम किया है। ...(व्यवधान) आप इस सदन से बाहर एक ऐसी संस्था खड़ी कर रहे हैं।...(व्यवधान) मैं इसे नहीं मानता हूँ।...(व्यवधान) मैं प्राइम मिनिस्टर का विरोध करता रहा हूँ...(व्यवधान) लेकिन प्राइम मिनिस्टर की संस्था को भी उनके हाथ में दे दिया।...(व्यवधान) दुनिया में कोई प्रधानमंत्री यानी किसी दूसरी संस्था, वह पार्लियामेंट के लिए एकाउंटबल है, लेकिन आपने उसे इस पार्लियामेंट के बाहर, मेरे पास लोकपाल बनाने वाले लोग आए थे, मैंने कहा कि इसको निकालो।...(व्यवधान) यह देश ऐसी स्थिति में है कि प्राइम मिनिस्टर को उसमें मत रखो, लेकिन इन्होंने उसमें रख दिया।...(व्यवधान) प्राइम मिनिस्टर रख दिया तो उसकी एकाउंटबिलिटी इस हाउस से नहीं, कोई दूसरी जगह से हो जायेगी।...(व्यवधान) आप एक बात पक्की जान लीजिए कि वर्ष 1991 से यह जो परिवर्तन आया है, उसने राजनैतिक रूप से चुने हुए आदमियों को इस तरह निकम्मा और पंगु बना दिया है कि कोई काम नहीं होता है।...(व्यवधान) अब थोड़ा-बहुत जो काम हो रहा था, वह काम भी, आप जान लेना, इस गरीब देश में आप इतनी बड़ी संस्था खड़ी कर रहे हो...(व्यवधान) सूबों में लोगों को तनखाह देने के लिए पैसा नहीं है।...(व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, अब आप समाप्त कीजिए।

...(व्यवधान)

श्री शरद यादव : यहां दिल्ली में कुछ लोग खड़े हो जाते हैं।...(व्यवधान)

अध्यक्ष महोदया : ऐसी स्थिति में काम नहीं कर सकते हैं।

...(व्यवधान)

श्री शरद यादव : आप लोग धड़ाधड़ एक के बाद एक इस देश में ऐसे कानून बना रहे हैं कि लोगों के द्वारा चुने हुए लोगों का कोई मतलब नहीं होगा।...(व्यवधान)

अध्यक्ष महोदया : धन्यवाद। अब आप बैठ जाइये।

...(व्यवधान)

श्री शरद यादव : आपने निगरानी समिति बनायी है।...(व्यवधान)

MADAM SPEAKER: All hon. Members, who have given their names, please send your written speeches at the Table of the House.

... (Interruptions)

श्री शरद यादव : निगरानी समिति जिलों में है, लेकिन उसके हाथ में किसी आदमी को सजा देने का अधिकार नहीं है।...(व्यवधान) लोकपाल को सब सजा देने का अधिकार दे रहे हैं।...(व्यवधान)

MADAM SPEAKER: Please send your written speeches at the Table of the House. We cannot continue the House like this.

... (Interruptions)

श्री शरद यादव : मैं इसमें एक बात कहना चाहता हूँ कि आपने इसमें गलत आरोप लगाने वाले पर एक साल की सजा का जो प्रावधान किया है, वह एक अच्छा प्रावधान है।...(व्यवधान) मैं आपसे यही विनती करना चाहता हूँ कि आज आप ऐसा काम कर रहे हो कि आपको फिर सोचना पड़ेगा।...(व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, अब आप समाप्त कीजिए।

...(व्यवधान)

श्री शरद यादव : आज आप ऐसा काम कर रहे हो जो इस देश को, मैं नहीं मानता कि बहुत अच्छे रास्ते पर ले जा रहे हो।...(व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, अब आप समाप्त कीजिए।

...(व्यवधान)

श्री शरद यादव : भ्रष्टाचार के बारे में मैं कहना चाहता हूँ कि महात्मा बुद्ध जी ने कहा है कि समाज अच्छा होगा तो व्यक्ति अच्छा होगा।... (व्यवधान) आप सबको एक समान नहीं बनाना चाहते।... (व्यवधान) उसकी विषमता पर आप नहीं बोलना चाहते।... (व्यवधान) देश में जो सभ्यता है, वह व्यक्ति-व्यक्ति को कैसे भ्रष्ट बनाती है, इन बुनियादी सवालों पर बहस किये बगैर आप इस सदन में इसको पास कर रहे हो।... (व्यवधान) मैं नहीं चाहता कि मैं आपके काम में रूकावट डालूँ, मैं दुख के साथ इसका समर्थन जरूर कर रहा हूँ... (व्यवधान) लेकिन मेरी शंका है कि भ्रष्टाचार इस रास्ते से नहीं मिटेगा।... (व्यवधान) इस रास्ते लोकतंत्र तबाह होगा।... (व्यवधान)

*श्री हरिन पाठक (अहमदाबाद पूर्व): आज लोकपाल बिल संशोधनों के साथ, जिसे राज्य सभा ने पारित किया है, उसे मैं हृदय से समर्थन देता हूँ। लोकपाल की मांग जब देश में श्री अन्ना जी के नेतृत्व में की गई थी तब मैंने अहमदाबाद में इस बिल का समर्थन किया था। आज देश की जनता का भ्रष्टाचार को दूर करने का संकल्प सदन में पूरा होने जा रहा है। मैं बहुत खुश हूँ।

मैं फिर एक बार इस लोकपाल बिल को समर्थन देता हूँ।

* Speech was laid on the Table.

*SHRI PREM DAS RAI (SIKKIM): On behalf of my Party, the Sikkim Democratic Front Party and our beloved Leader Shri Pawan Chamling, I rise to support the passage of the Lokpal Bill as amended by the Rajya Sabha.

This is a historic day. I do note that there will be further discussion on the provisions after this. We can continue to amend it. However, an era of cleaning up public life is ushered in.

This is certainly not a perfect Bill. It might add more to the overall already creaking institutional structure but we have the momentum now. So, we need to get it done.

So, with these words, we support fully this piece of historic legislation by the 15th Lok Sabha.

***श्री अर्जुन राम मेघवाल (बीकानेर):** मैं लोकपाल बिल के बारे में निम्नांकित सुझाव दे रहा हूँ । कृपया ले करने की अनुमति प्रदान करें :-

“भ्रष्टाचार पर अंकुश लगाने का एक महत्वपूर्ण विधेयक तब सार्थक होगा जब इसकी क्रियान्विति की रिपोर्ट हर छः माह के अंतराल में संसद में आने की व्यवस्था हो । संसद इस पर विस्तृत चर्चा कर लोकपाल को प्रभावी बनाने का प्रयास हो । संसद की चर्चा के अनुसार आवश्यक संशोधन हो तभी भ्रष्टाचार पर ब्रेक लग सकेगा ।” क्रियान्विति पर पूरा जोर हो । भ्रष्टाचार को मिटाने का लोकपाल सशक्त माध्यम क्रियान्विति पर ही निर्भर करेगा ।

***श्री पन्ना लाल पुनिया (बाराबंकी):** लोकपाल बिल राज्य सभा से पास होकर आया है तथा इसे लोक सभा में सर्वसम्मति से पास किया जाना चाहिए। जो संशोधन राज्य सभा की सलेक्ट कमेटी ने प्रस्तावित किये थे, वे सभी स्वीकार कर लिये गये हैं और वर्तमान स्वरूप में लोकपाल वास्तव में सशक्त लोकपाल होगा, निष्पक्ष होगा और यह सर्व अधिकार सम्पन्न है। भ्रष्टाचार को रोकने तथा भ्रष्टाचारी लोक सेवकों को सजा दिलाने में यह लोकपाल सक्षम होगा। सीबीआई को लोकपाल के अधीन किया गया है, इससे भ्रष्टाचार के मामलों में निष्पक्षता से जांच होगी। लोकपाल संगठन में नियुक्ति का प्रावधान ऐसा है, जिससे केवल योग्य व्यक्ति ही जगह पाएंगे। समाजवादी पार्टी को छोड़कर बाकी सभी दलों ने इसका समर्थन किया है। यह सही बिल है और पुरानी मांगों की इससे पूर्ति हो रही है। मैं सभी दलों को भी इस मौके पर बधाई देता हूँ। मैं इस बिल का समर्थन करता हूँ।

* Speech was laid on the Table

*SHRI R. DHYUVANARAYANA (CHAMRAJANAGAR): Lokpal bill is brain child of UPA Government and it is yet another milestone in the history of our nation. Our UPA I and UPA II Governments always stand with common man of this great nation. Our Government is the only government in the entire world which introduces the laws in favor of common man and which enables him to have a legal right on 1) Right to information, 2) Right to Employment, 3) Right to Education and 4) Right to Food. Now through this Lokpal bill our government promising the common man of this country to have a legal right on “Right to Justice against corruption and atrocities”.

This Lokpal bill not only provides the legal right to common man to fight against his atrocities but it enables government to fight against corruption in all section of our society. Through this bill, Government is reaching out the doorstep of common man and enables him to fight to against corruption.

The success/survival of any central Government iprojects/schemes, etc. lies with its effective implementation and it can only be achieved through honest corruption-free executive system. Common man of this great nation will only feel happy or proud when he has been served his needs without corruption.

By introducing Lokpal bill UPA II Government is moving forward to fulfill its promise to this great nation for legal action against corruption. This Bill also helps theGovernment to clean up the executive system and bring more transparency in the system.

Hence, I support the Lokpal bill and vote for it.

***श्री वीरेन्द्र कुमार (टीकमगढ़):** लोकपाल विधेयक संशोधन के उपरांत पुनः लोक सभा में आया है । विगत 45 वर्षों से देश की जनता इस बिल की प्रतीक्षा कर रही थी राजनैतिक दलों द्वारा एवं जनता के द्वारा अनकों आंदोलन किए गए । देश में बढ़ रहे भ्रष्टाचारों पर रोक लगाने का तथा अफशरशाही पर अंकुश लगाने की दिशा में कारगर सिद्ध होगा । इसके सर्वसम्मति से पारित होने के बाद गरीब आदमी सम्मान एवं स्वाभिमान के साथ शासकीया योजनाओं का लाभ ले सकेगा । जागरूक विपक्ष के नाते मुख्य विपक्षी दल ने भी शासन द्वारा लाये गये इस बिल का बढ़कर समर्थन दिया है वह स्वागत योग्य है क्योंकि प्रमुख विरोधी दल के सहयोग के बगैर यह पास नहीं हो सकता था अब प्रमुख बात है इसके क्रियान्वयन की क्योंकि इसके पूर्व भी कानून है किंतु उनका पालन ठीक से नहीं किया जाता था । अतः लोकपाल बिल का ठीक तरह से लाभ जनता को तभी मिल सकेगा जबकि इसका ईमानदारी से क्रियान्वयन किया जायेगा । मैं देश की जनता का धन्यवाद करते हुए इस बिल का समर्थन करता हूं ।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): After a long struggle, the Lokpal Bill has been passed by the Rajya Sabha and it is a historic bill. But it took such a long time and had it been passed immediately after independence, corruption could have been checked earlier. Better late than never. We needed an effective Lokpal Bill and today we are about to pass it in this House. Everyone has contributed to its making.

But there are certain loopholes. Though it has been said that Lokayukta has to be set up by the State Governments within one year, it is not clear what action will be taken if the states violate this provision. Even if the states refuse to set up Lokayuktas at all, nothing can be done.

There is a provision to constitute a committee with members and officers. These officers should have a fixed tenure and they should not be removed or transferred before 2 years.

The NGOs and the Government aided private organizations, which utilize Government fund should be brought within the ambit of Lokpal. The PPP agencies as well as the Government agencies must also be included in the purview of Lokpal.

We need electoral reforms too so that corporate donations to political parties can be stopped.

Corruption is the root cause of inflation in the country and a strong Lokpal might be helpful in arresting price rise. Thus, I thank the Government and support this historic bill.

* English translation of the speech originally laid on the Table in Bengali..

*SHRI KALYAN BANERJEE (SREERAMPUR): I support the Lokpal Bill on behalf of my Party.

*SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I support the Lokpal Bill on behalf of my Party.

* Speech was laid on the Table

*DR. MIRZA MEHBOOB BEG (ANANTNAG): While I wholeheartedly support the amendments made by Rajya Sabha on Lokpal and Lokayukta Bill, 2011, I also support the important suggestions made by Congress M.P. Mr. Rahul Gandhi and I have my party's (J & K National Conference) full backing for the Bill to be passed and to fight the menace called corruption. Corruption is the enemy of the nation. It is a big cause of all evils facing the people of this country. Scam after scam, scandal after scandal, people have become cynical about the whole lot of political class. It is an irony that all our political class bashing, all politicians are shown in one light as if all of us are looting the exchequer meant to develop this nation. If there are corrupt politicians and officers in this country, they shall be brought to book and punished severely. All honest persons shall be named and people shall be told about them. All corrupt ones, irrespective of political parties, caste, creed and colour should be made accountable and punished.

* Speech was laid on the Table

***श्री रमाशंकर राजभर (सलेमपुर):** देश में भ्रष्टाचार को खत्म करने के लिए कानून की कमी नहीं है यदि कमी है तो भ्रष्टाचार मुक्त माहौल बनाने की नीयत की है। वर्तमान विद्यमान कानून से बहुत से भ्रष्टाचारी जेल गए हैं, चाहे वे किसी भी स्तर के रहे हैं। असलियत में किसी भी मामले में जितने अधिकारी बढ़ते जाते हैं उतना ही भ्रष्टाचार बढ़ता जाता है। कहीं इस विधेयक का भी दुरुपयोग न हो, यह शंका है। भ्रष्टाचार देश से समाप्त हो यह प्रत्येक नागरिक चाहता है और लोकपाल विधेयक से भ्रष्टाचार रुक जाएगा तो अच्छी बात होगी।

इस बिल में पारदर्शिता का पर्याप्त कानून नहीं है। यह अच्छा है कि हम लोकपाल बिल पास कर रहे हैं। जिस दिन इसके प्रभाव से भ्रष्टाचार रुकेगा उस दिन इस बिल का लक्ष्य पूरा होगा। एक महत्वपूर्ण शंका यह है कि 'चिंगारी आग लगाए तो सावन उसे बुझाए, सावन जो आग लगाए, उसे कौन बुझाए', यदि जनता में भ्रष्टाचार है तो लोकपाल विधेयक उसे मिटाएगा परंतु यदि लोकपाल भ्रष्टाचार करे तो उसे कौन मिटाएगा? चूंकि देश वर्तमान भ्रष्टाचार को खत्म करने के कानून से बच नहीं पाया तो क्या लोकपाल बिल से बचेगा, यह मुझे शंका है। मैं फिर भी लोकपाल बिल का समर्थन करता हूं।

* Speech was laid on the Table

***श्री जगदम्बिका पाल (डुमरियागंज):** भारत के कानून मंत्री द्वारा राज्य सभा से संशोधित लोकपाल विधेयक जो आज सदन में प्रस्तुत किया गया है, मैं उसका पुरजोर समर्थन करता हूँ। आज केन्द्र की कांग्रेस एवं यू.पी.ए. सरकार द्वारा भ्रष्टाचार के खिलाफ लड़ने की प्रतिबद्धता इसी बात से प्रदर्शित होती है कि आज सदन के लिए ऐतिहासिक दिन है जब लोकपाल का विधेयक सदन से पारित होकर कानून के रूप में प्रभावी होगा। पिछले 45 वर्षों से इस लोक सभा में कई बार लोकपाल एवं लोकायुक्त बिल 2011 प्रस्तुत किया गया। विगत दिनों केन्द्रीय सरकार ने लगभग 9 बार इस विधेयक को प्रस्तुत करके पारित कराने का प्रयास किया लेकिन सफलता नहीं मिल सकी। आज देश में भ्रष्टाचार के खिलाफ लड़ने के लिए सरकार द्वारा सभी दलों के बीच में सहमति बनाने का प्रयास किया जिसमें हमारी सरकार को सफलता भी मिली। पिछली बार लोक सभा के द्वारा लोकपाल विधेयक को पारित कराके जब राज्य सभा में उक्त विधेयक पारित कराने के लिए प्रस्तुत किया गया, उस समय भाजपा एवं एन.डी.ए. के द्वारा लगभग 150 संशोधन प्रस्तुत किये गये जिसके कारण राज्य सभा से लोक पाल विधेयक पारित नहीं हो सका। इस समय ऐसी धारणा बनी थी कि शायद फिर लोकपाल बिल लम्बित रह जाएगा।

मैं सरकार को बधाई देना चाहता हूँ कि आज प्रयास करके इस बिल को पारित करने में एक परस्पर सहमति बनाने में सफलता प्राप्त हो सकी। यहां तक कि इस विधेयक को लेकर जन आंदोलन चलाने वाले श्री अन्ना हजारे जी ने भी भारतीय राष्ट्रीय कांग्रेस के उपाध्यक्ष एवं सांसद श्री राहुल गांधी को लोकपाल बिल को पारित कराने में जो पहल की, उसके लिए उन्होंने उनको बधाई दी। आज इस सदन के इतिहास में ऐसा दिन है कि इस बिल को पारित करने पर सत्ता पक्ष एवं विपक्ष तथा बाहर सामाजिक कार्यकर्ता श्री अन्ना हजारे सभी खुश हैं। मुझे विश्वास है कि भारत के लोकतंत्र में आज का दिन सदन के लिए ऐतिहासिक होगा। मैं इसी के साथ इस बिल का समर्थन करता हूँ।

* Speech was laid on the Table

*SHRI GURUDAS DASGUPTA (GHATAL): It is better late than never. It took nearly 50 years for the Parliament to discuss and pass the Lokpal Bill. It is sad. The Government needed somebody to go on hunger strike. The Government needed General Election to knock the door. Why have you left out Private Sector? Why black money is left out? Source of corruption is Black Money and Corporate Sector. You left out these. I support the Bill with a pinch of salt.

* Speech was laid on the Table

* DR. TARUN MANDAL (JAYNAGAR): I would like to express that the Government in connivance with the Opposition parties, mainly BJP, brought this Lokpal Bill, 2011 with Amendments in a hurry without giving opportunities to the Lok Sabha Members to go through and examine the amendments. It is very sad and beyond the practices of Parliament.

I had to find out the amendments from the electronic and print media. All the major political Parties agreed to pass this Bill without much discussion under compulsion and pressure of hunger strike by Shri Anna Hazare and the stance of the people against corruption. Neither the present Government nor the opposition actually is interested to bring forward a powerful and effective Lokpal Bill, which I demanded during my discussion on the Bill in the year 2011, which is evidenced from their way of running governments at the centre and in different states. Many leaders, ministers of all Political Parties are involved in neck-deep corruption. How can they want such an anti-corruption Bill?

I demand immediate passage and enactment of a strong, effective Lokpal Bill. But, I do not believe that by passage and enactment, corruption in the country can be stopped. Government and money power are so powerful that implementation depends only on the will of the Government and such money powers.

Strong organized movement and continuous vigilance by the people can only make it effective in order to stop or curb corruption. Prime Minister and all MPs should come under Lokpal. CBI also should come under Lokpal.

Whistleblower should be really protected by the Government in the interest of the people.

* Speech was laid on the Table

*SHRI NAMA NAGESWARA RAO (KHAMMAM): I support the Lokpal Bill on behalf of my Party.

*SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): On behalf of the DMK Party, we support the amendments as passed by the Rajya Sabha. The leader of our DMK Party, Dr. Kalaignar, was the pioneer in introducing a Bill, which is a forerunner for this Lok Pal Bill, way back in the early 1970's.

Now that this House has taken up such a legislation, we wholeheartedly support this Bill.

* Speech was laid on the Table

*SHRIMATI SUPRIYA SULE (BARAMATI): The NCP supports the Lokpal Bill wholeheartedly. It makes me proud that we all want a corruption free society. We all in Parliament today unanimously are passing the Lokpal Bill in to fight against corruption.

*DR. SANJEEV GANESH NAIK (THANE): I support the Lokpal Bill on behalf of NCP Party as the Chief Whip and I thank the Government for bringing forward this important Bill.

* Speech was laid on the Table

*SHRI PRALHAD JOSHI (DHARWAD): We are passing through a historic moment in Lok Sabha to pass Lokpal Bill. Almost after 45 years of its dream for the people of India, we have already created history in passing this anti-corruption Bill in Rajya Sabha yesterday. By this, the bitterness among the people that had swept the entire country two years back in the same month, has come to an end with that the events took place .

After having been passed in RS yesterday, the bill has come to LS today for considering and passing. I am happy to put forth some of my views on the amended bill in Rajya Sabha. After the bill having had gone to select committee, many amendments were suggested by my party which have almost been accepted by Govt.

They are as follows:

1. Clause stating CBI officials investigating a Lokpal referred case would not be transferred without approval of Lokpal.
2. Removal of clause making it mandatory for the states to setup a Lokayukta, this had come in the way of the Bill being passed in 2001.
3. A new selection provides for Lok Sabha by a Committee comprising of the PM, Lok Sabha Speaker, the leader of the opposition, etc.

In addition to this, I would like to suggest that it should also be made compulsory for the states for creation of Lokayukta. If it is in contravention of federal structure at least a modern Lokayukta Law should be proposed to be sent to the states and suggest them to adopt the same by concerned states.

I also suggest that reservation in the Lokpal for minority community members is against the Constitution and it should be deleted.

* Speech was laid on the Table.

*SHRI ANANTH KUMAR (BANGALORE SOUTH): Bharatiya Janta Party has always supported and wanted Lokpal Bill be passed as amended by the Rajya Sabha. BJP has been crusading against corruption. Shri Anna Hazareji's fasts unto death have created national awareness. We may now request that he should call off his fast as we are passing this Bill. The Lokpal will be a powerful instrument in cleansing indian politics. Our leaders Atalji, Advaniji, Sushmaji and Jaitleji have been always both inside the House and outside the House fighting to pass the Lokpal Bill. I also humbly bow down to the will if the people of India for passing this historic legislation.

* Speech was laid on the Table

* SHRI BHAKTA CHARAN DAS (KALAHANDI): I support the Lokpal and Lokayukta Bill 2011. The Bill which is amended with the suggestion of select Committee as passed in the Rajya Sabha and again presented in Lok Sabha today. Since the late Prime Minister Sri Nehrujee initiated it in 1963, it was reintroduced by Smt. Indirajee in 1968 and other subsequent Prime Ministers. After 56 years, this Bill is going to be passed. The country in different forums, and in both Houses debated it for years. Many a leader political parties and institutions have contributed to this Bill. I must thank the crusader Sri Anna Hazarejee, as he followed the Gandhian path to remind the nation and the urgency to pass this Bill.

I must thank my leader Sri Rahul Gandhijee who gave momentum in speeding up the process to pass the Bill and expressed his serious concern to pass the Bill to root out corruption in the country. I thank all political parties who supported this Bill.

At the outset, I would request all institutions, authorities and individuals to respect this Bill, after it is being passed and enacted.

* SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): I had submitted some amendments in 2011 when the Bill was first introduced in this house. I want to quote the words of Dr Ambedkar which are more relevant today. “For the present, Indian politics, at any rate the Hindu part of it, instead of being spiritualised has become grossly commercialised, so much so that it has become a byword for corruption. Many men of culture are refusing to concern themselves in this cesspool. Politics has become a kind of sewage system intolerably unsavoury and unsanitary. To become a politician is like going to work in the drain” Dr Ambedkar said.

1. The bill have stated not less than 50% reservation should be given to people belongs to SC/ST,OBC, Minorities and Women in the Lokpal. I appreciate the intention of the Congress led government to protect the spirit of social justice. But this may be interpreted as the upper limit and the other 50% can be encroached by the upper caste people. Then it will be disastrous to the weaker sections of the society. So I request the government to clarify this point.

2. I insist chairpersons of National Commission of SCs and STs, Women and Minorities must be included in the selection committee of the Lokpal.

3. The Bill has a provision for SC,ST, Minorities and Women in the search committee. But it is silent about the composition of the Inquiry Wing and Prosecution wing. The same criteria should be followed in the appointment of these wings also.

4. A clause must be included in the bill to screen the religious, caste and gender bias of the members of the Lokpal. A person with such bias should not be selected for any post in the Lokpal.

5. I welcome the Government move to include NGOs in the purview of the Lokpal. Out of 4 lakh 30 thousand registered NGOs more than 70 % are religious. Most of the religious NGOs are doing political works. I suggest an amendment to include all the NGOs under Lokpal whether they receive Foreign money or not.

* Speech was laid on the Table

6. Our Law Minister have stated in the Rajya Sabha a section have been included in the Anti Corruption Bill which is pending in Loksabha to deal with the corrupt practices of Corporate. I request to include it in the Lokpal itself. Justice Santhosh Hegde an important member of the Anna Hazare movement also insisted that. But 'Team Anna' has refused to include it in the Jan Lokpal. Without the inclusion of Corporate houses we never eradicate corruption. So I request the government to include the corporate under the purview of Lokpal itself.

7. Today the media is playing a big role in the society. They wield enormous power. There is no effective mechanism with us to monitor the financial activities of the media. So I insist the inclusion of Corporate Media under the purview of Lokpal. Many senior Journalists and human rights activists also demanded this.

8. Too much importance is given to persons with Judicial background in this Bill. We have no effective mechanism to monitor the role of Judiciary in our country. In the name of 'Judicial Activism' it has overlooked the power of Legislature in many occasions. How the Judiciary dealt important social issues like reservation is an example. Since there is no reservation in the upper level of Judiciary we see poor representation of SCs,STs, Minorities and Women in the High Courts and Supreme Court. This under representation may be a cause for the bias we witness in many of the judgements. So I request the government to restrict the number of persons with Judicial background to one third of the total number of the members of the Lokpal.

9. The Bill have respected the concern of regional parties and left the choice of passing such Bills in the Assemblies to the State Governments. I appreciate this. But I insist The Chief Ministers should be brought under the ambit of the Bill.

***श्री राजेन्द्र अग्रवाल (मेरठ):** लोक सभा द्वारा पारित किये जाने के लगभग दो वर्ष पश्चात् आज लोकपाल एवं लोकायुक्त विधेयक राज्य सभा द्वारा पारित संशोधित स्वरूप में इस सदन में प्रस्तुत किया गया है। इस बिल में जो संशोधन लोक सभा से पारित बिल में राज्य सभा की चयन समिति द्वारा किये गये, वे संशोधन पहले भी हो सकते थे तथा यह बिल काफी पहले कानून बन सकता था, परन्तु अध्यक्ष जी यूपीए-टू सरकार की आदत रही है कि बिल प्रस्तुत करने से पहले वह पर्याप्त एवं आवश्यक विचार-विमर्श नहीं करती। बहुत बार श्रेय लेने के चक्कर में भी ऐसा होता रहा है तथा इस कारण सदन के बहुमूल्य समय के कितने दिन, घंटे बर्बाद हो गये। यह जांच का विषय है। इस कारण लोकतांत्रिक मर्यादाओं तथा व्यवहार की जो अवहेलना होती रही है, वह भी अत्यंत चिंताजनक है।

बहरहाल अब यह संशोधित विधेयक प्रस्तुत हुआ है, तो मुझे आशा है कि भ्रष्टाचार पर कुछ अंकुश लगेगा। आज सम्पूर्ण देश के शासकीय तंत्र में जो भ्रष्टाचार व्याप्त है, उससे पीड़ित आम आदमी को कुछ राहत मिलेगी तथा तंत्र के प्रति उसका भरोसा बहाल होगा। मैं इस बिल का समर्थन करता हूँ।

* Speech was laid on the Table

*DR. M. THAMBIDURAI (KARUR): This bill was passed by the Lok Sabha two years back in December 2011. We expressed many reservations about the form in which it was brought. The Govt. did not listen to it and it was in a hurry to pass it and passed.

But thereafter, when it went to the Rajya Sabha, it was opposed by many sections of the House and the Govt. had to retreat it. Then, it was referred to the Select Committee; it gave the recommendations and they were adopted by the Rajya Sabha. Hence, now we are going to pass it in the Lok Sabha.

Prevention of corruption is more important for the healthy development of our country.

Had the Government been considerate to see the reason behind what we said two years back, the bill could have been passed at that time itself.

Coming to the Bill as such, I would reiterate what our Chief Minister of Tamil Nadu said earlier – that is, the Prime Minister of the country should not be included in the Lokpal Bill, because the PM is already covered under other Acts of the Government. So, that could take care of the PM. So, he should not be included. Our CM has already written a letter in this regard.

Similarly, the State Chief Ministers should not be included in the State Lokayuktas. It should be left to the concerned States to deliberate upon and take necessary action in this respect.

So, the PM at the Centre and the CM at the States should be left out of the purview of the Lokpal and Lokayukta Bills.

* Speech was laid on the Table.

Secondly, the Govt. has to ensure and safeguard against witch-hunting. Similarly, there is too much leniency shown to those who make false and frivolous complaints. So, it is difficult to find out whether the complaint is made in good faith. Anybody can take refuge by saying that he made a complaint in good faith. So, this aspect needs to be seen.

With these words, I support the Lokpal Bill.

***श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह):** मैं लोकपाल बिल के समर्थन में खड़ा हुआ हूँ और इसका स्वागत करता हूँ। मैं कहना चाहता हूँ कि विश्व में सबसे प्राचीन संविधान ब्रिटेन का है और अधिकतर मौखिक है, लेकिन वहाँ की जनता उसका पालन करती है। लिखित प्राचीन संविधान अमेरिका का है और वहाँ भी लोग संविधान का पालन करते हैं, किंतु भारत का संविधान लिखित भी है और मौखिक भी है, किंतु पालन कोई भी नहीं करना चाहता। ऐसे में हमें कड़े कानून की आवश्यकता है। लोकपाल बिल वैसे तो 44 वर्ष पुराना है और इसे पिछले वर्ष ही पास कर दिया जाना चाहिए था, किंतु आज किया जा रहा है। देर आये दुरूस्त आये।

लोकपाल बिल के आने से लोगों में कानून के प्रति डर होगा। लोग भ्रष्टाचार, धोखाधड़ी, अन्याय, रिश्वतखोरी तथा अन्य अपराधों को करने से डरेंगे, उनमें कानून का डर होगा। न्याय व्यवस्था सुधरेगी, लोग खुशहाल होंगे। अगर इस बिल में किसी प्रकार की खामियां उत्पन्न होंगी तो समय-समय पर उन्हें संशोधित किया जाएगा।

* Speech was laid on the Table.

*SHRI BADRUDDIN AJMAL (DHUBRI): First of all, I want to thank UPA and main opposition party NDA for supporting the Lokpal Bill and I support the bill personally and on behalf of my Party.

I want to raise few points about the amended version of Lokpal Bill, 2013.

The new bill mandates states to set up Lokayuktas within 365 days. I think law shall be made applicable to states only if they give consent to its application.

The old bill gave power to the Central Government to appoint state Lokayuktas while the new draft gives this power to the states.

The Lokpal will consist of a chairperson and a maximum of eight members, of which fifty percent shall be judicial members. Fifty percent members of Lokpal shall be from among SC, ST, OBCs, minorities and women.

The Prime Minister will be under the purview of the Lokpal with subject matter exclusions and specific process for handling complaints against the Prime Minister.

* Speech was laid on the Table.

MADAM SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill to provide for the establishment of a body of Lokpal for the Union and Lokayukta for States to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto, be taken into consideration:-

ENACTING FORMULA

1. That at page 2, line 1, ***for*** the word “Sixty-second”, the word “Sixty-fourth” be ***substituted***.

CLAUSE 1

2. That at page 2, line 4, ***for*** the figure “2011” the figure “2013” be ***substituted***.
3. That at page 2, ***for*** lines 7 to 12, the following be ***substituted***, namely;-

“(4) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”.

CLAUSE 3

4. That at page 4, line 32, ***for*** the word “connected” the word “affiliated” be ***substituted***.

CLAUSE 4

5. That at page 5, ***for*** line 3, the following be ***substituted***, namely;-

“(e) one eminent jurist, as recommended by the chairperson and members referred to in clauses (a) to (d) above, to be nominated by the President—member.”.

CLAUSE 14

6. That at page 8, line 34, the words “or aided” be ***deleted***.
7. That at page 8, ***for*** lines 36 to 42, the following be ***substituted***, namely;-

“(h) any person who is or has been a director, manager, secretary or other officer of every other society or association of persons or trust (whether registered under any law for the time being in force or not) in receipt of any donation from

any foreign source under the Foreign Contribution (Regulation) Act, 2010 in excess of ten lakh rupees in a year or such higher amount as the Central Government may, by notification, specify. 2010.

CLAUSE 20

8. That at page 10, **for** lines 16 to 20, the following be **substituted**, namely;-

“20. (1) The Lokpal on receipt of a complaint, if it decides to proceed further, may order—

(a) preliminary inquiry against any public servant by its Inquiry Wing or any agency (including the Delhi Special Police Establishment) to ascertain whether there exists a *prima facie* case for proceeding in the matter; or

(b) investigation by any agency (including the Delhi Special Police Establishment) where there exists a *prima facie* case:

9. That at page 10, **after** line 31, the following proviso be **inserted**, namely;-

“Provided also that before ordering an investigation under clause (b), the Lokpal shall call for the explanation of the public servant so as to determine whether there exists a *prima facie* case for investigation:

Provided also that the seeking of explanation from the public servant before an investigation shall not interfere with the search and seizure, if any, required to be undertaken by any agency (including the Delhi Special Police Establishment) under this Act.”.

10. That at page 10, line 42, the word “to” be **deleted**.
11. That at page 11, lines 7 and 8, the words “and submit the investigation report containing its findings to the Lokpal” be **deleted**.
12. That at page 11, line 9, **after** the words “by a further”, the word “period” be **inserted**.
13. That at page 11, lines 13 and 14, **for** the words “to the Lokpal”, the words “under that section to the court having jurisdiction and forward a copy thereof to the Lokpal.” be **substituted**.
14. That at page 11, line 17, **for** the words “may decide to”, the words “and after obtaining the comments of the competent authority and the

public servant may” be substituted.

15. That at page 11, for lines 18 and 19, the following be substituted, namely;-
 “(a) grant sanction to its Prosecution Wing or investigating agency to file charge-sheet or direct the closure of report before the Special Court against the public servant;”.
16. That at page 11, line 20, for the words “initiate the”, the words “direct the competent authority to initiate the” be substituted.
17. That at page 11, line 21, the words “by the competent authority” be deleted.
18. That at page 11, line 23, after the words “Prosecution Wing”, the words and bracket “or any investigating agency (including the Delhi Special Police Establishment)” be inserted.
19. That at page 11, line 23, for the word “any”, the word “the” be substituted.
20. That at page 11, lines 24 and 25, the words and bracket “(including the Delhi Special Police Establishment)” be deleted.

CLAUSE 23

21. That at page 12, for lines 6 to 18, the following be substituted, namely;-

2 of 1974. 25 of 1946. 49 of 1988.	<p>“23. (1) Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 or section 6A of the Delhi Special Police Establishment Act, 1946 or section 19 of the Prevention of Corruption Act, 1988, the Lokpal shall have the power to grant sanction for prosecution under clause (a) of sub-section (7) of section 20.</p>	Power of Lokpal to grant sanction for initiating prosecution.
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(2) No prosecution under sub-section (1) shall be initiated against any public servant accused of any offence alleged to have been committed by him while acting or purporting to act in the discharge of his official duty, and no court shall take cognizance of such offence except with the previous sanction of the Lokpal.”

CLAUSE 25

22. That at page 12, line 34, ***for*** the words “and direction, over”, the words “over, and to give direction to,” be ***substituted***.
23. That at page 13, ***after*** line 4, the following be ***inserted***, namely:-
- “(3) Any officer of the Delhi Special Police Establishment investigating a case referred to it by the Lokpal, shall not be transferred without the approval of the Lokpal.
- (4) The Delhi Special Police Establishment may, with the consent of the Lokpal, appoint a panel of Advocates, other than the Government Advocates, for conducting the cases referred to it by the Lokpal.
- (5) The Central Government may from time to time make available such funds as may be required by the Director of the Delhi Special Police Establishment for conducting effective investigation into the matters referred to it by the Lokpal and the Director shall be responsible for the expenditure incurred in conducting such investigation.”.

CLAUSE 37

24. That at page 16, ***for*** lines 20 to 25, the following be ***substituted***, namely:-
- “Supreme Court, on a reference being made to it by the President on a petition signed by at least one hundred Members of Parliament.”.
25. That at page 16, line 30, ***after*** the word, bracket and figure “sub-section (2)”, the words “,on receipt of the recommendation or interim order made by the Supreme Court in this regard” be ***inserted***.
26. That at page 16, line 31, ***after*** the words “receipt of the”, the word “final” be ***inserted***.

CLAUSE 46

27. That at page 19, ***for*** lines 32 and 33, the following be ***substituted***, namely:-
- “*Explanation.*—For the purpose of this sub-section, the expression —good faith□ means any act believed or done by a person in good faith with due care, caution and sense of responsibility or by mistake of fact believing himself justified by law under section 79 of the Indian Penal Code.”.

CLAUSE 63

28. That at pages 22 and 23, ***for*** clause 63, the following be ***substituted***, namely:-

“PART III
ESTABLISHMENT OF THE LOKAYUKTA

63. Every State shall establish a body to be known as the Establishment of Lokayukta for the State, if not so established, constituted or appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act.”

OMISSION OF CLAUSES 64 to 97

29. That at pages 23 to 35, clauses 64 to 97 be ***deleted***.

THE SCHEDULE

30. That at page 36, line 9, ***for*** the figure “2011”, the figure “2013” be ***substituted***.

31. That at page 36, ***after*** line 21, the following be ***inserted***, namely:-

“2. After section 4B, the following section shall be inserted, namely:—

Insertion of
new section
4BA.

“4BA. (1) There shall be a Directorate of Prosecution headed by a Director who shall be an officer not below the rank of Joint Secretary to the Government of India, for conducting prosecution of cases under this Act.

Director of
Prosecution.

(2) The Director of Prosecution shall function under the overall supervision and control of the Director.

(3) The Central Government shall appoint the Director of Prosecution on the recommendation of the Central Vigilance Commission.

(4) The Director of Prosecution shall notwithstanding anything to the contrary contained in the rules relating to his conditions of service, continue to hold office for a period of not less than two years from the date on which he assumes

office.”.

32. That at page 37, line 12, **for** the figure “2011”, the figure “2013” be **substituted**.
33. That at page 37, line 17, **for** the figure “2011”, the figure “2013” be **substituted**.
34. That at page 37, line 23, **for** the figure “2011”, the figure “2013” be **substituted**.
35. That at page 37, line 27, **for** the figure “2011”, the figure “2013” be **substituted**.
36. That at page 38, line 13, **for** the figure “2011”, the figure “2013” be **substituted**.

The motion was adopted.

MADAM SPEAKER: I shall now put Amendment Nos. 1 to 36 made by Rajya Sabha to the vote of the House.

The question is:

ENACTING FORMULA

1. That at page 2, line 1, ***for*** the word “Sixty-second”, the word “Sixty-fourth” be ***substituted***.

CLAUSE 1

2. That at page 2, line 4, ***for*** the figure “2011” the figure “2013” be ***substituted***.
3. That at page 2, ***for*** lines 7 to 12, the following be ***substituted***, namely;-

“(4) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”.

CLAUSE 3

4. That at page 4, line 32, ***for*** the word “connected” the word “affiliated” be ***substituted***.

CLAUSE 4

5. That at page 5, ***for*** line 3, the following be ***substituted***, namely;-

“(e) one eminent jurist, as recommended by the chairperson and members referred to in clauses (a) to (d) above, to be nominated by the President—member.”.

CLAUSE 14

6. That at page 8, line 34, the words “or aided” be ***deleted***.
7. That at page 8, ***for*** lines 36 to 42, the following be ***substituted***, namely;-

“(h) any person who is or has been a director, manager, secretary or other officer of every other society or association of persons or trust (whether registered under any law for the time being in force or not) in receipt of any donation from any foreign source under the Foreign Contribution (Regulation) Act, 2010 in excess of ten lakh rupees in a year

or such higher amount as the Central Government may, by notification, specify.

CLAUSE 20

8. That at page 10, **for** lines 16 to 20, the following be **substituted**, namely;-

“20. (1) The Lokpal on receipt of a complaint, if it decides to proceed further, may order—

 - (a) preliminary inquiry against any public servant by its Inquiry Wing or any agency (including the Delhi Special Police Establishment) to ascertain whether there exists a *prima facie* case for proceeding in the matter; or
 - (b) investigation by any agency (including the Delhi Special Police Establishment) where there exists a *prima facie* case:

9. That at page 10, **after** line 31, the following proviso be **inserted**, namely;-

“Provided also that before ordering an investigation under clause (b), the Lokpal shall call for the explanation of the public servant so as to determine whether there exists a *prima facie* case for investigation:

Provided also that the seeking of explanation from the public servant before an investigation shall not interfere with the search and seizure, if any, required to be undertaken by any agency (including the Delhi Special Police Establishment) under this Act.”.

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16. That at page 11, line 20, **for** the words “initiate the”, the words “direct the competent authority to initiate the” be **substituted**.
17. That at page 11, line 21, the words “by the competent authority” be **deleted**.
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21. That at page 12, **for** lines 6 to 18, the following be **substituted**, namely;-

2 of 1974. 25 of 1946. 49 of 1988.	<p>“23. (1) Notwithstanding anything contained in section 197 of the Code of Criminal Procedure, 1973 or section 6A of the Delhi Special Police Establishment Act, 1946 or section 19 of the Prevention of Corruption Act, 1988, the Lokpal shall have the power to grant sanction for prosecution under clause (a) of sub-section (7) of section 20.</p>	Power of Lokpal to grant sanction for initiating prosecution.
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(2) No prosecution under sub-section (1) shall be initiated against any public servant accused of any offence alleged to have been committed by him while acting or purporting to act in the discharge of his official duty, and no court shall take cognizance of such offence except with the previous sanction of the Lokpal.”

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- (4) The Delhi Special Police Establishment may, with the consent of the Lokpal, appoint a panel of Advocates, other than the Government Advocates, for conducting the cases referred to it by the Lokpal.
- (5) The Central Government may from time to time make available such funds as may be required by the Director of the Delhi Special Police Establishment for conducting effective investigation into the matters referred to it by the Lokpal and the Director shall be responsible for the expenditure incurred in conducting such investigation.”.

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Code.”.

CLAUSE 63

28. That at pages 22 and 23, for clause 63, the following be substituted, namely:-

“PART III

ESTABLISHMENT OF THE LOKAYUKTA

63. Every State shall establish a body to be known as the Establishment of Lokayukta. Lokayukta for the State, if not so established, constituted or appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act.”

OMISSION OF CLAUSES 64 to 97

29. That at pages 23 to 35, clauses 64 to 97 be deleted.

THE SCHEDULE

30. That at page 36, line 9, for the figure “2011”, the figure “2013” be substituted.

31. That at page 36, after line 21, the following be inserted, namely:-

“2. After section 4B, the following section shall be inserted, namely:—

Insertion of new section 4BA.

“4BA. (1) There shall be a Directorate of Prosecution headed by a Director who shall be an officer not below the rank of Joint Secretary to the Government of India, for conducting prosecution of cases under this Act. Director of Prosecution.

(2) The Director of Prosecution shall function under the overall supervision and control of the Director.

(3) The Central Government shall appoint the Director of Prosecution on the recommendation of the Central Vigilance Commission.

(4) The Director of Prosecution shall notwithstanding anything to the contrary contained in the rules relating to his conditions of service, continue to hold office for a period of

not less than two years from the date on which he assumes office.”.

32. That at page 37, line 12, ***for*** the figure “2011”, the figure “2013” be ***substituted.***
33. That at page 37, line 17, ***for*** the figure “2011”, the figure “2013” be ***substituted.***
34. That at page 37, line 23, ***for*** the figure “2011”, the figure “2013” be ***substituted.***
35. That at page 37, line 27, ***for*** the figure “2011”, the figure “2013” be ***substituted.***
36. That at page 38, line 13, ***for*** the figure “2011”, the figure “2013” be ***substituted.***

The motion was adopted.

... (*Interruptions*)

12.45 hrs

At this stage, Shri Anant Gangaram Geete, Shri Arjun Charan Sethi and some other hon. Members left the House..

... (*Interruptions*)

MADAM SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the Lokpal and Lokayuktas Bill, 2011 be agreed to.

... (*Interruptions*)

SHRI KAPIL SIBAL: Madam, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MADAM SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

... (*Interruptions*)

12.46 hrs

OBSERVATION BY THE SPEAKER

MADAM SPEAKER: Hon. Members, the National Institutes of Technology, Science Education and Research (Amendment) Bill, 2013 has also been included in the Supplementary Agenda for consideration and passing. The Bill provides for conversion of the Bengal Engineering and Science University – Shibpur, West Bengal as Indian Institute of Engineering Science and Technology – Shibpur, West Bengal under the National Institute of Technology, Science Education and Research Act, 2007. The Bill concerns a large number of students studying in the Institute.

In the Business Advisory Committee meeting held yesterday, the Members were unanimous that this Bill be taken up by the House on priority.

I, therefore, propose that this Bill also be taken up before I bring the notices of No-Confidence before the House.

... (*Interruptions*)

12.46 ½ hrs

**NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE EDUCATION
AND RESEARCH (AMENDMENT) BILL, 2013**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): Madam, on behalf of Shri M.M. Pallam Raju, I beg to move:

“That the Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007 be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the National Institutes of Technology, Science Education and Research Act, 2007 be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: Now, the House will take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 to 13 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 13 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

MADAM SPEAKER: Now, the hon. Minister may move that the Bill be passed.

... (Interruptions)

DR. SHASHI THAROOR: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

12.50 hrs

SUBMISSION BY MEMBERS

**Reported ill-treatment to Indian Deputy Consul General in
the United States Of America**

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, अमेरिका में भारतीय राजनयिक देवयानी खोबरागडे के साथ जो दुर्व्यवहार किया गया है, हम इसकी निन्दा करते हैं। इस संबंध में हम नेता विपक्ष से यह चाहेंगे कि इस महिला के साथ जो अपमानजनक व्यवहार हुआ है, इसकी निन्दा का प्रस्ताव लाइए, हम लोग निन्दा प्रस्ताव पास करेंगे। भाषण तो बहुत होते रहते हैं, बाहर जाकर बयान भी दे देंगे, क्या फर्क पड़ता है। आप निन्दा का प्रस्ताव कीजिए। यह डरपोक है और आप अमेरिका से डरते हो।... (व्यवधान) हमारे देश को डरपोक बना दिया। उनको गिरफ्तार किया गया और कपड़े उतरवा कर उनकी जांच की गई। इससे हिन्दुस्तान का बहुत बड़ा अपमान हुआ है। ... (व्यवधान) इससे पहले भी हमारी पार्टी के नेता मोहम्मद आज़म ख़ां को वहां मुसलमान के नाम पर रोका गया था। उनको एक घण्टे तक बैठाए रखा गया। ... (व्यवधान) उनकी जांच करायी गयी। कुम्भ के मेले के आयोजन के इंचार्ज होने के कारण उनको खुद अमेरिका ने बुलाया था, यह जानने के लिए कि इतनी भीड़ ने कुम्भ मेले में किस तरह से स्नान किया था।... (व्यवधान) उस मेले के आयोजन के इंचार्ज आज़म ख़ां को निमंत्रण देकर बुलाया गया और वहां बुलाकर उनको अपमानित किया गया। ... (व्यवधान) इसी तरह से भारत सरकार के मंत्री को अपमानित किया गया, आज़म ख़ां जी को अपमानित किया, कलाम साहब को अपमानित किया। क्या अमेरिका की हिन्दुस्तान पर दादागिरी चलेगी? क्या है अमेरिका? अमेरिका बुरी तरह से डरता है। छोटा सा धमाका अमेरिका में कर दिया तो थर-थर कांपते रहते हैं। उस अमेरिका से हिन्दुस्तान इतना डरता है कि हमारे बड़े-बड़े नेताओं का, हमारे देश के राष्ट्रपति का अपमान हो, हमारे मोहम्मद आज़म ख़ां का अपमान हो। जॉर्ज फर्नांडिस का अपमान किया गया। हमारी सरकार के मिनिस्टर श्री प्रफुल्ल पटेल का अपमान किया गया। कोई बचा नहीं है, जिसका अपमान न किया गया हो।... (व्यवधान) इसलिए मैं आज कहना चाहता हूं कि अमेरिका के खिलाफ निन्दा का प्रस्ताव लाइए। अमेरिका की दादागिरी कहां है, उसे तो एक नौजवान ने ठीक कर दिया।... (व्यवधान) अरब कंट्रीज से अमेरिका थर-थर कांपता है।... (व्यवधान) लेकिन हिन्दुस्तान का अपमान होता चला जा रहा है।... (व्यवधान) इसलिए अध्यक्ष महोदया मैं कहना चाहता हूं कि हमारी महिला राजनयिक के कपड़े उतरवा कर जो अपमान किया गया है।... (व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, अब आप समाप्त कीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : यह महिला का अपमान नहीं है, देश का अपमान है।...(व्यवधान) इसलिए यहां निंदा का प्रस्ताव पास कीजिए...(व्यवधान) और हमेशा के लिए अमेरिका को वार्निंग दीजिए, नहीं तो अमेरिका के लोगों को भी नंगा कीजिए, अगर हिम्मत हो तो।...(व्यवधान) अमेरिका हिन्दुस्तान से माफी मांगे।...(व्यवधान) निंदा का प्रस्ताव पास कीजिए और मांग कीजिए कि अमेरिका हिन्दुस्तान से माफी मांगे।...(व्यवधान) इसलिए हमारी आपसे यह अपील है इसे गम्भीरता से लीजिए।...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, जो विषय भाई मुलायम सिंह यादव जी ने सदन में रखा है, मैं अपनी पार्टी की तरफ से उसमें संबद्ध करने के लिए खड़ी हुई हूं।...(व्यवधान) मुझे लगता है कि यह दलों का विषय नहीं है, बल्कि पूरी की पूरी भारतीय संसद इसमें एक है क्योंकि जो कुछ देवयानी के साथ घटा, वह पहली घटना नहीं है। बहुत-सी शख्सियतों का जिक्र भाई मुलायम सिंह जी ने किया है।...(व्यवधान) जार्ज फर्नांडिस से जो सिलसिला शुरू हुआ, वह एपीजे अब्दुल कलाम से होते हुए, पहले मीरा शंकर तक पहुंचा था।...(व्यवधान) वे भी वहां हमारी राजदूत थीं। उसके बाद अब यह सिलसिला देवयानी तक पहुंचा है। इसमें सबसे बड़ी बात है, जो वे कहना भूल गए कि वह अपनी बच्ची को छोड़ने स्कूल गई थी और वहां उसे हथकड़ी डालकर गिरफ्तार किया गया।...(व्यवधान) जब हमारे किसी राजनयिक पर इस तरह की घटना घटती है, तो पूरा देश अपमानित होता है। इसलिए जो बातें उन्होंने कही हैं, मैं उन तमाम भावनाओं के साथ स्वयं को संबद्ध करती हूं, लेकिन इसके साथ मैं एक और विषय भी उठाना चाहती हूं।...(व्यवधान)

अध्यक्ष महोदया : डॉ. मिर्जा महबूब बेग, डॉ. तरुण मंडल और श्री अर्जुन राम मेघवाल श्री मुलायम सिंह यादव द्वारा उठाए गए मुद्दे से स्वयं को संबद्ध करते हैं।

SHRI L.K. ADVANI (GANDHINAGAR): Madam, this is condemnation of America. ... (*Interruptions*)

श्रीमती सुषमा स्वराज : जो अमरीका में घटा उसके बारे में तो मुलायम सिंह जी ने विस्तार से कहा और मैंने दो वाक्य जोड़ कर अपने आपको उससे संबद्ध किया है। लेकिन हम एक और घटना की अनदेखी कर रहे हैं। हमारे एक नौसैनिक सुनील जेम्स इस समय टोगो की जेल में बंद है। उन पर आरोप है कि वे वहां के जलदस्युओं से मिल गए थे। उनकी मिलीभगत के कारण उन्हें बंद करके रखा गया है। अध्यक्ष महोदया, बहुत दुर्भाग्य की बात है कि यहां उनके 11 महीने के बच्चे की मृत्यु हो गई है और उसके मृत शरीर को

उनके घर के लोगों ने रखा हुआ है कि उसका पिता आएगा और उस मृत बच्चे का अंतिम बार मुंह देखे और उसका अंतिम संस्कार करे। उनके माता-पिता प्रधानमंत्री जी से मिले भी हैं।...(व्यवधान)

मैं आपको याद दिलाना चाहती हूँ कि इटली के दो नौसैनिक केरल में हमारे दो मछुआरों को मार करके उनकी हत्या के आरोप में भारतीय जेल में कैदी थे।...(व्यवधान) उन्होंने कहा कि हमें वोट डालने के लिए इटली जाना है।...(व्यवधान) भारतीय अदालतों ने उनके इस अधिकार का सम्मान करते हुए उन्हें इटली भेजने की बात की।...(व्यवधान) लेकिन यह तो बहुत बड़ी मानवीय संवेदना का मामला है।...(व्यवधान) उसका ग्यारह महीने का बच्चा मर गया है और यहां पर उसका मृत शरीर इम्बाम करके रखा गया है कि वह आए, बच्चे का मुंह देखे और उसका अंतिम संस्कार करे।...(व्यवधान)

मैं कहना चाहती हूँ भारत सरकार से, हमारे विदेश मंत्री जी यहां बैठे हैं कि टोगो जैसे छोटे देश हमें आंख दिखाते हैं।...(व्यवधान) आप अमेरिका की बात कर रहे हैं, छोटे-छोटे देश हमें आंख दिखाते हैं।...(व्यवधान) भारत इतनी बड़ी पावर है।...(व्यवधान) आप टोगो की सरकार से कहिए कि सुनील जेम्स को तुरंत यहां भेजें ताकि वे अपने बच्चे का अंतिम संस्कार करके वापस लौटें। ...(व्यवधान) अगर हमारी भारतीय अदालतें वोट के अधिकार का सम्मान करते हुए इटली के नौसैनिकों को वापस भेज सकती हैं तो वह व्यक्ति जिसका बच्चा मर गया है और यहां उसके परिवार के लोग उसका मृत शव रख कर बैठे हैं, इस बारे में भारत सरकार बात करे और सुनील जेम्स को तुरंत वापस लेकर आए।...(व्यवधान)

अमेरिका के खिलाफ़ जो निंदा प्रस्ताव करने की बात है तो भारतीय संसद एक सुर में बोले कि भारत अमेरिका के द्वारा किया गया ऐसा अपमान स्वीकार नहीं करेगा।...(व्यवधान) यह एक सुर से संसद से जाना चाहिए।

अध्यक्ष महोदय : श्रीमती सुषमा स्वराज द्वारा उठाए गए विषय के साथ श्री बी.वाई. राघवेन्द्र, श्री राजेन्द्र अग्रवाल, श्री देवजी एम. पटेल, श्री शिवकुमार उदासी, श्री शिवराम गौड्डा, श्री वीरेन्द्र कुमार, श्री दिलीपकुमार मनसुखलाल गांधी, श्री श्रीपाद येसो नाईक, डॉ. किरीट प्रेमजीभाई सोलंकी, श्री हरिन पाठक, श्री महेन्द्रसिंह पी. चौहाण, श्री नारनभाई काछडिया, श्रीमती जयश्रीबेन पटेल, श्रीमती दर्शना जरदोश, श्री सी.आर.पाटिल, श्री अर्जुन राम मेघवाल, Dr. Tarun Mandal and Dr. Mehboob Beg स्वयं को संबद्ध करते हैं।

श्री संजय निरुपम (मुम्बई उत्तर): महोदया, भारत की एक राजनयिक देवयानी खोबरागड़े के साथ जिस प्रकार का अमानवीय व्यवहार अमेरिकी प्रशासन ने किया है, मैं उसकी निंदा करने के लिए यहां पर खड़ा हुआ हूँ।...(व्यवधान) मैं जानता हूँ कि हमारी सरकार की तरफ से कड़ा रूख अख्तियार किया गया।...(व्यवधान) हमारे प्रधानमंत्री जी, विदेश मंत्री जी ने अमेरिकी प्रशासन के ऊपर एक दबाव डालने की कोशिश की है।...(व्यवधान) इसके बावजूद अभी तक कोई न्याय नहीं मिला है।...(व्यवधान) मैं चाहूँगा कि उस राजनयिक के साथ जिस प्रकार से कानून के नाम पर अमानवीय तरीके से व्यवहार किया गया है, उसके खिलाफ भारत सरकार सख्त कार्रवाई करे और जितनी जल्दी हो, देवयानी खोबरागड़े के साथ जो अन्याय हुआ, उसका हिसाब करे।...(व्यवधान)

दूसरी बात, सुनील जेम्स के बारे में सुषमा स्वराज जी ने जो अपनी बात रखी है, सुनील जेम्स मेरी कंस्टीट्यून्सी के रहने वाले एक नौजवान कैप्टन हैं।...(व्यवधान) वे जब टोगो में शिप पर थे तो वहां पर जो वहां के समुद्री डाकू होते हैं, उसके बारे में उन्हें जानकारी मिली तो उन्होंने एक अच्छे नागरिक की भूमिका निभाते हुए टोगो के प्रशासन को इसकी जानकारी दी थी।...(व्यवधान) टोगो के प्रशासन की तरफ से उस कैप्टन की तारीफ करने के बजाए उसको पिछले छः महीने से टोगो की सरकार ने गिरफ्तार कर रखा है।...(व्यवधान) जब उसके परिवार के लोगों ने मुझ से संपर्क स्थापित किया तो मैंने स्वयं प्रधानमंत्री जी से बात की।...(व्यवधान) प्रधानमंत्री जी ने उसके परिवार को बुलाया, बैठे, बातचीत की। कानूनी कार्रवाई चल रही है।...(व्यवधान) इसके बावजूद सुनील जेम्स को अभी तक नहीं छोड़ा गया है जबकि उसका ग्यारह महीने के बच्चे का देहांत हुए पन्द्रह दिनों से ज्यादा हो गये हैं। उस बच्चे की बॉडी अभी भी अंधेरी की मॉर्ग में पड़ी है।...(व्यवधान)

मैं माननीय प्रधानमंत्री महोदय से निवेदन करूँगा कि आप स्वयं टोगो के राष्ट्राध्यक्ष से बात करें या विदेश मंत्री महोदय टोगो के विदेश मंत्री से बात करें और जितनी जल्दी हो, सुनील जेम्स को छोड़ा जा सके।...(व्यवधान)

इसके साथ ही भारतीय नागरिकों के साथ विदेशों में जिस प्रकार से दुर्व्यवहार हो रहा है, उस दुर्व्यवहार के खिलाफ भारत सरकार को सख्त रवैया अख्तियार करना चाहिए ताकि भारत के नागरिकों के साथ दूसरे देशों में किसी प्रकार का अत्याचार न हो, अनाचार न हो।...(व्यवधान)

मैडम, मैं एक और जानकारी देना चाहूँगा कि हमारे ही क्षेत्र के एक नौजवान हैं जिनकी कतर के एयरपोर्ट पर हत्या कर दी गयी और कतर के अस्पताल में उनकी बॉडी पिछले बीस दिनों से पड़ी है।...(व्यवधान) बार-बार उनके परिवार के लोग कह रहे हैं कि जिस एयरपोर्ट पर उनकी हत्या हुई है, कम

से कम वहां का सीसीटीवी फुटेज दीजिए क्योंकि उनको ऐसा अंदाज है कि उनकी मृत्यु हार्ट अटैक से नहीं, बल्कि उनकी हत्या की गयी है।...(व्यवधान) वहां की सरकार सीसीटीवी की फुटेज नहीं दे रही है।...(व्यवधान) वहां की सरकार से हमारी सरकार को बात करनी चाहिए ताकि भारतीय नागरिकों के साथ हमेशा जो दुर्व्यवहार होता है, वह दुर्व्यवहार खत्म हो और भारत सरकार को विदेशी सरकारों के साथ सख्त ढंग से बात करनी चाहिए ताकि हमारे नागरिकों को राहत मिले, उनको न्याय मिले।...(व्यवधान)

महोदया, आपने देवयानी खोबरागड़े के लिए अमेरिकी प्रतिनिधिमंडल से मिलने से जो मना किया, उसके लिए मैं आपको बधाई दूंगा।...(व्यवधान) मैं आदरणीय राहुल गांधी जी को बधाई दूंगा कि उन्होंने अमेरिकी प्रतिनिधिमंडल से मिलने से मना किया।...(व्यवधान) हमारे गृह मंत्री जी ने मिलने से मना किया।...(व्यवधान) भारत को सॉफ्ट स्टेट की नहीं, बल्कि एक हार्ड स्टेट की भूमिका में खड़ा रहना पड़ेगा ताकि हम अपने नागरिकों की हिफाज़त कर सकें।

अध्यक्ष महोदया : श्री संजय निरुपम द्वारा उठाए गए विषय के साथ श्री एस.एस. रामासुब्बू स्वयं को संबद्ध करते हैं।

13.00 hrs

PROF. SAUGATA ROY (DUM DUM): I rise to condemn the action of the US Government in arresting a 39-year old young diplomat, the Consul General in New York. The American Authorities on a matter of contractual employment with her staff, hand-cuffed the young diplomat. Then, they strip-searched her and then they put her along with drug addicts and other criminals. This is not an insult to Devyani alone, this is an insult to Indian womanhood and to all Indians. We condemn it with all the force at our command and we want the House to pass a Resolution condemning the same. I am happy that the Indian Government has taken retaliatory action by removing the barricades in front of the US Embassy at Chanakyapuri, asking for identity cards of all US diplomats based in Delhi, and asking for the employment details of all Indians employed by US diplomats.

I also appreciate your action Madam, in refusing to meet a US Congressional Delegation. I also appreciate the Home Minister for refusing to meet a US Congressional Delegation. But we must remember that this is not the first time the Americans have insulted eminent Indians, and here, in this case, a

lady diplomat. Starting from George Fernandes to our popular actor Salman Khan, Shah Rukh Khan and Amir Khan, Americans have repeatedly insulted Indians going to the US. We must show that we are one in condemning this US attitude. The United States is not the big brother in the world, and India as a nation state must stand up. I also support the point raised by the Leader of the Opposition regarding the detention of Indian sailor Sunil James at Togo. Just some two bit Banana Republic dares to do this to India! It should not happen. India must stand up as a whole to condemn both the actions against an Indian diplomat in New York as well as to get Sunil James released from custody at Togo. ... (*Interruptions*)

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, I stand in defense of and associate myself with all my colleagues who have stood up with Devyani Khobragade who we all relate to. I appreciate the efforts that the Government has made. I think it is really a historic day for India. In the last couple of months I am really tired of reading how everything that goes wrong is thanks to the political class, and everything good that happens is outside the House. But today, by passing the Lokpal Bill unanimously and by standing by Devyani Khobragade, as Indians, I think the entire political fraternity of India proved it to the nation that we are committed to the cause of India and the progress of India. Thank you very much.... (*Interruptions*)

अध्यक्ष महोदया: शरद जी, कृपया बहुत संक्षेप में बोलिए।

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, भाई मुलायम सिंह जी, सुषमा स्वराज जी और सारे सदन के माननीय सदस्यों ने जो बात कही है, मैं इन सारे माननीय सदस्यों के साथ अपनी भावना सम्बद्ध करता हूँ।

मैं भारत सरकार से एक बात पूछना चाहता हूँ, यह एक घटना नहीं है, आपके पूर्व राष्ट्रपति, डिफेंस मिनिस्टर, जार्ज फर्नांडीज़, प्रफुल पटेल, पी. शंकर, सारे लोगों के साथ ये निरंतर हो रहा है।
...(व्यवधान) इस समस्या का विदेश मंत्री जी ठीक से जवाब दें।...(व्यवधान)

अध्यक्ष महोदया: ठीक है, अब आप समाप्त करें।

...(व्यवधान)

श्री शरद यादव : यह जवाब नहीं है कि आप अमेरिकन एम्बेसी के सामने ...(व्यवधान) बैरीकेड हटा रहे हैं।...(व्यवधान) आप जो बैरीकेड हटा रहे हैं, यह एक तरह से आपकी कमजोरी को दिखाता है।...(व्यवधान)

DR. M. THAMBIDURAI (KARUR): I also join with our colleagues in condemning the US authorities for arresting and ill-treating our Indian Diplomat in USA, Ms. Devyani Khobragade. ... (*Interruptions*)

श्री शरद यादव : लेकिन असली बात यह है कि अमेरिकी सरकार से आप, इतने समय से निरन्तर इस देश के लोगों के साथ जो व्यवहार हो रहा है, उसके बारे में आपकी क्या नीति है।...(व्यवधान)

MADAM SPEAKER: Please conclude.

... (*Interruptions*)

DR. M. THAMBIDURAI : This is not a new thing that is happening in USA. When former President of India Dr. A.P.J. Abdul Kalam went to USA, he was also treated the same way. ... (*Interruptions*) We have to condemn and see that the Indian Government take action. Whatever steps the Central Government has taken, are not enough. We have to be very serious and see that action must be taken against the US authorities. ... (*Interruptions*) We have to re-think about our relationship. Therefore, I strongly condemn on behalf of our AIDMK Party the US authorities for humiliating our Indian diplomat. ... (व्यवधान)

अध्यक्ष महोदया: शरद जी, आप कृपया बैठ जाइये। आपकी बात हो गई।

श्री शरद यादव : आप निन्दा करिये। यहां से सदन से निन्दा का प्रस्ताव पास करिये। ... (व्यवधान)

अध्यक्ष महोदया: वे बोल रहे हैं, यह क्या हो रहा है, आप किससे बात कर रहे हैं? आप अपनी बात समाप्त करिये। आप बैठ जाइये। श्री दारा सिंह चौहान।

श्री दारा सिंह चौहान (घोसी): महोदया, जिस तरीके से अमेरिका में एक महिला राजनयिक के साथ दुर्व्यवहार हुआ है, जो अमेरिका के लोगों ने वहां के प्रशासन के द्वारा किया है, उसकी निन्दा इससे पहले राज्य सभा में हो चुकी है। ... (व्यवधान) यह केवल एक राजनयिक का सवाल नहीं है, यह तो बड़ी अच्छी तरह से पेपर में आ गया है, हमारे हिन्दुस्तान और खास करके उत्तर के तमाम जो गरीब लोग हैं, चाहे हिन्दू हों, मुसलमान हों, जो गल्फ कंट्रीज़ में जाते हैं या दूसरे छोटे-छोटे मुल्कों में जाते हैं, जिस तरीके से उनके साथ अन्याय, अत्याचार और अमानवीय व्यवहार होता है, उसकी भी हम निन्दा करते हैं।... (व्यवधान)

इसीलिए राज्य सभा में हमारी नेता बहन कुमारी मायावती ने पूरी विदेश नीति की समीक्षा की बात कही है कि जिस तरीके से गरीबों के साथ अन्याय हो रहा है...(व्यवधान)

अध्यक्ष महोदया: आपकी बात समाप्त हो गई। श्री नामा नागेश्वर राव।

...(व्यवधान)

श्री दारा सिंह चौहान : आज तो महिला के साथ आंसू बहाते हैं और जिस महिला के साथ, राजनयिक के साथ इस तरह का दुर्व्यवहार हो रहा है, भारत सरकार को अमेरिका के साथ इतना ही नहीं, उसका मुंहतोड़ जवाब देना चाहिए।

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam, I thank you very much for giving me this opportunity today. We are, as a nation, very worried the way the American Government has treated one of our Deputy Counsel-General.

अध्यक्ष महोदया: आप समाप्त करिये। श्री नामा नागेश्वर राव।

श्री दारा सिंह चौहान : हम इस हाउस में आज पूरे सदन की तरफ से यह कहना चाहते हैं। धन्यवाद।...(व्यवधान)

SHRI TATHAGATA SATPATHY : It is not a matter of concern whether it is a lady or not. But a nation that has been trying to befriend the US over a long period of time has been constantly and on a regular basis being offended and humiliated by their Government. During the NDA Government, the then Defence Minister was stripped naked and made to walk to be checked as to what he had been carrying. Similarly, even during the UPA-I and UPA-II, this has happened. ...
(Interruptions)

अध्यक्ष महोदया: श्री नामा नागेश्वर राव जी, आप बोलिये।

श्री नामा नागेश्वर राव (खम्माम): मैडम, देवयानी जी को, भारत देश को जिस तरीके से अमेरिका ने अपमानित किया है, उसको इस गवर्नमेंट को बहुत सीरियसली लेना पड़ेगा, क्योंकि, यह एक दफा नहीं हुआ है। पहले भी श्री अब्दुल कलाम से लेकर प्रफुल्ल पटेल जी से लेकर बहुत से लोगों को जिस तरह से अपमानित किया है, उसकी हम लोग निन्दा करते हैं। हम लोग विदेशियों को बहुत रैस्पैक्ट देते हैं, अमेरिकन्स को देते हैं, इटेलियंस को देते हैं, इटली वालों ने भारत देश में आकर दो मछुआरों का मर्डर किया, उनको वोट डालने के लिए हमने छूट दी है, हम इटली वालों को छोड़ देते हैं, मगर सुनील जैन का

जो बच्चा है, जिसकी डैथ हुई है, उस बच्चे को देखने के लिए उसको लेकर नहीं आ रहे हैं, उसको बहुत तकलीफ है।... (व्यवधान)

अध्यक्ष महोदय: आप बोलिये। बस, हो गया।

... (व्यवधान)

अध्यक्ष महोदय: अभी तो आप अपनी भावना व्यक्त करिये। आपकी बात हो गई, आप बैठ जाइये।

... (व्यवधान)

SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): I associate myself with the sentiments expressed by the various political leaders about the Government of America's action against our diplomat Ms. Devyani Khobragade. This has been happening time and again. Sometimes we have seen the High Commissioner from another country who is working in India criticizing our leaders. The Sri Lankan High Commissioner who is working in India has criticized our political leaders. Such activities should be immediately stopped. I thank the hon. Speaker for not giving an appointment to the US Congress Members. ... (*Interruptions*)

श्री अनंत गंगाराम गीते (रायगढ़): अध्यक्ष जी, राजनयिक अधिकारी श्रीमती खोबरागड़े के साथ अमेरिका ने जो दुर्व्यवहार किया है, उस दुर्व्यवहार की हम निंदा करते हैं। ... (व्यवधान) शिव सेना की ओर से इसकी कड़ी निन्दा करते हैं। ... (व्यवधान) जो भारतीय डिप्लोमैट्स जाते हैं, उनके साथ भी लगातार दुर्व्यवहार किया जाता है। ... (व्यवधान) हमारे जो मंत्री जाते हैं, उनके साथ दुर्व्यवहार किया जाता है। ... (व्यवधान) मैं मांग करता हूँ कि भारत सरकार इस संदर्भ में कड़ा से कड़ा और सख्त से सख्त कदम उठाए।

अध्यक्ष महोदय : असादुद्दीन ओवेसी जी, खड़े होइए।

... (व्यवधान)

अध्यक्ष महोदय : बोलिए।

... (व्यवधान)

अध्यक्ष महोदय : आप नहीं बोल रहे हैं।

... (व्यवधान)

अध्यक्ष महोदय : श्री ए.सम्पत।

... (व्यवधान)

SHRI A. SAMPATH (ATTINGAL): Madam Speaker, on behalf of my party CPI(M) I strongly condemn the action taken by the US officials against a diplomat, especially a lady diplomat from India. This is not the first time that we are discussing such situations in this august House. ... (*Interruptions*)

Madam Speaker, as you also know, the former President of Indian Union was ill-treated in the US. Mr. Shahrukh Khan, the famous film star, was ill-treated in the US. Mr. Kamal Hasan, the famous cine star, was ill-treated in the US. ... (*Interruptions*)

MADAM SPEAKER: Thank you. Please take your seat now. We do not have so much time. You know what is happening in the House.

... (*Interruptions*)

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED):

Madam, I rise with a heavy heart and yet with the confidence that this House today ... (*Interruptions*) हमारे सम्मानित सदस्यों ने आग्रह किया है, यह एक भावनात्मक विषय है, भारत के सम्मान का एक विषय है और हम सबकी भावना को ठेस लगी है। ... (व्यवधान) भारत का प्रतिनिधित्व करते हुए एक नौजवान महिला, एक वह व्यक्ति जिसको हम बड़े सम्मान से पूरे विश्व के सामने प्रस्तुत करते हैं कि भारत का संदेश ये लोग, हमारे अधिकारीगण वहां तक पहुंचायेंगे, उसके सम्मान में गुस्ताखी हुयी है। ... (व्यवधान) उसके सम्मान पर यह प्रश्नचिन्ह लगाने की किसी ने कोशिश की है, हम इसकी निन्दा करते हैं, घोर निन्दा करते हैं। ... (व्यवधान) हम यह जानते हैं कि इस विषय पर हमारा पूरा देश एक ध्वनि और एक भावना के साथ और यह पूरा सदन एक भावना के साथ अपनी बात कह रहा है। ... (व्यवधान)

मेरे दिल में यह दर्द है कि जब हम ऐसे संवेदनशील समय पर खड़े होकर एक ध्वनि में अपनी बात कहना चाहते हैं, हमारे कुछ सम्मानित साथी इस बात को सुन नहीं पा रहे हैं और दूसरों को कहने में यह बाधा डाल रहे हैं। ... (व्यवधान) मैं इनसे अपील करता हूं, निवेदन करता हूं कि कम से कम आज के इस समय पर और इस घटनाक्रम के बाद एक ध्वनि में हम सब लोगों को बोलने दें। ... (व्यवधान)

मैडम, मैं यह बताना चाहता हूं, इस घटना के संबंध में यह मैं कह सकता हूं कि जो हमारी समझ है, जो कार्रवाई हमारे अधिकारी के साथ की गयी, उस कार्रवाई की आवश्यकता इसलिए नहीं थी कि

उसने कोई गलत काम नहीं किया। ...(व्यवधान) वह निर्दोष है। ...(व्यवधान) बल्कि अगर कुछ किया तो यह किया कि गलत काम करने से इन्कार किया। ...(व्यवधान) उससे यह कहा गया और यह दुख का विषय है कि कुछ लोग, हमारे ही पासपोर्ट के लोग जो यह जाकर कहते हैं कि हम आपके यहां काम करना चाहते हैं और वह फिर षडयन्त्र रचाकर दूसरे लोगों के साथ मिलकर अपमानित करना चाहते हैं, उन्होंने यह चाहा कि दबाव डालकर किसी तरह से वह यह हस्ताक्षर करवा लें और यह सहमति ले लें कि उनको कहीं और काम करने का भी अधिकार है। ...(व्यवधान) जब इस पर कार्रवाई करने के लिए हमने वहां के अधिकारियों से कहा तो इस पर कोई कार्रवाई नहीं हुयी। ...(व्यवधान) हमने परामर्श दिया कि यहां पर हाईकोर्ट में कार्रवाई के लिए आप याचिका पेश करें। ...(व्यवधान) हमने यह भी कहा कि पुलिस के सामने आप याचिका पेश करें। ...(व्यवधान) यहां से मजिस्ट्रेट ने अरेस्ट वारंट उन लोगों के लिए दिया जो यह षडयन्त्र कर रहे थे। ...(व्यवधान) वह अरेस्ट वारंट हमने यूनाइटेड स्टेट्स की सरकार को प्रस्तुत किया। ...(व्यवधान) जो हमारा उनको प्रस्तुत करने का उचित तरीका है, उस तरह से किया। ...(व्यवधान) इसके बावजूद उसको न पकड़कर, उसको हिरासत में न लेकर हमारे अधिकारी को हिरासत में लिया। ...(व्यवधान) उसके बाद उन पर क्या-क्या गुजरा है, मैं समझता हूं कि वह दोहराने की आवश्यकता नहीं है। ...(व्यवधान) उसी का हमें विशेष खेद है, उसी की हमें पीड़ा है और उसी का हमें दर्द है। ...(व्यवधान) मैं यह बताना चाहता हूं कि सतर्कता के साथ उसके सहयोग में जुलाई से लेकर अब तक हमें जो करना था, वह हम करते रहे। ...(व्यवधान) अब जो घटना घटी है, हम यह मानते हैं कि सबसे पहले हमारा प्रयत्न और हमारा दायित्व बनता है कि हम उसको उस स्थिति से बाहर निकालें, उसको सुरक्षित करें और उसके बाद हमको जो विस्तार से चर्चा यूनाइटेड स्टेट्स सरकार के साथ करनी है, हम वह चर्चा करेंगे। ...(व्यवधान)

लेकिन, मैं जानता हूं कि अभी हमारे सारे सदस्यगण अपनी-अपनी चिंता व्यक्त कर चुके हैं। मैं बताना चाहता हूं कि हमने 13 तारीख को कुछ कार्रवाई शुरू की है। हमने अमेरिका के राजदूत को मिनिस्ट्री में बुला कर ...(व्यवधान) अगर आप ऐसा कहेंगे तो मुझे लगेगा कि आप इस मामले को ले कर संवेदनशील नहीं हैं। हम लोगों ने क्या-क्या किया है, उसे सुन लीजिए। ...(व्यवधान) हमने तत्काल कार्रवाई शुरू की है। ...(व्यवधान) उस तत्काल कार्रवाई में प्रोटोकॉल डिपार्टमेंट ने स्टेट के सभी डिपार्टमेंट्स को यह कहा है कि काउंसलर आईडेन्टिटी कार्ड मुंबई, चेन्नई, हैदराबाद और कोलकाता में विथड्रॉ कर लिए जाएं। ...(व्यवधान) हम उन पर पुनर्विचार करेंगे और जब तक उन पर पुनर्विचार नहीं होता है, वे काउंसलर कार्ड उनको उपलब्ध नहीं होंगे। ...(व्यवधान) हमने यह भी कह दिया है कि भारत के एयरपोर्ट्स में जो पासेज काउंसलर

स्टाफ को दिए जाते हैं, वे प्रोटोकॉल तत्काल 19 दिसम्बर तक विथड्रॉ कर लें, ताकि हमने जो उनको सुविधाएं दी हैं। ... (व्यवधान) जो सुविधाएं हमने उनको उदारता से दी थीं, हम समझते हैं कि वे सुविधाएं अब उनको लेने का अधिकार नहीं है। ... (व्यवधान) स्टेट प्रोटोकॉल को हमने यह भी कहा है कि अमेरिकी काउंसिलेट्स में हमारे देश के जो लोग काम कर रहे हैं। ... (व्यवधान) उनके किसी कार्यालय में काम कर रहे हैं, उनकी पूरी सूची हमें 23 दिसम्बर तक दी जाए। ... (व्यवधान) उसके साथ-साथ हमें सूची में यह बताया जाए कि वह क्या कार्य करते हैं? ... (व्यवधान) उनका क्या दायित्व है? उनको कितनी तनखाह मिलती है और किस एकाउंट में वह तनखाह जमा की जाती है। ... (व्यवधान) इनके बारे में हमें तत्काल बताएं। ... (व्यवधान) इनके साथ हमने यह भी निर्णय लिया है कि अब कहीं स्टेट प्रोटोकॉल के सामने अगर कोई याचिका आती है या कोई निवेदन आता है कि वह किसी एप्लिकेशन के माध्यम से कोई क्लीयरेंस या अप्रूवल दें, जिसका संबंध आई.डी. कार्ड से हो। ... (व्यवधान) कोई पर्सनल इफैक्ट्स, जो वे लोग बाहर से मंगाते हैं, उससे संबंध हो या किसी चार पहिए गाड़ी या अन्य गाड़ी के खरीदने या बेचने का प्रश्न हो। ... (व्यवधान) कोई एग्जैम्पशन सर्टीफिकेट ड्यूटी पर हो। ... (व्यवधान) इम्पोर्ट फ्री लीकर के लिए हो। ... (व्यवधान) वे कोई खाने का सामान मंगाते हैं। ... (व्यवधान) इन पर तत्काल रोक लगनी चाहिए। ... (व्यवधान) इनके अलावा हमने कुछ कदम उठाए हैं। ... (व्यवधान) अगर आज सदस्य मुझे इजाजत दें। ... (व्यवधान) हम कार्रवाई कर रहे हैं। ... (व्यवधान) हम ने तत्काल कदम उठाए हैं। ... (व्यवधान) ताकि, हम पूरी सुरक्षा दे सकें। ... (व्यवधान) हम उस अधिकारी को पूरी सुरक्षा दे सकें। ... (व्यवधान) यह कानून का विषय है। ... (व्यवधान) अमेरिका का कानून क्या है? ... (व्यवधान) हमारा कानून क्या है? ... (व्यवधान) इन दोनों में टकराव हो सकता है। ... (व्यवधान) लेकिन, इसमें हम जो कुछ भी समझते हैं। ... (व्यवधान) आज मानवता का तकाज़ा है। ... (व्यवधान) आज हमारे सम्मान का तकाज़ा है। ... (व्यवधान) आज हम और आप सब की सामूहिक भावना का तकाज़ा है। ... (व्यवधान) हमारे देश का तकाज़ा है कि आज हम देश के सम्मान को सुरक्षित रखने के लिए, उस व्यक्ति को जो आज सांकेतिक स्थान पर है, जिसको अत्यंत पीड़ा हुई है। ... (व्यवधान) जिसकी पीड़ा में हम शामिल हैं। ... (व्यवधान) उसको हम सुरक्षित करें। ... (व्यवधान) उसके बाद जो उचित कार्रवाई की आवश्यकता है वह उचित कार्रवाई हम करेंगे। ... (व्यवधान)

... (Interruptions)

MADAM SPEAKER: Hon. Members, please go back to your seats.

... (Interruptions)

MADAM SPEAKER: We are going to stand up for National Song.

... (*Interruptions*)

अध्यक्ष महोदया : कृपया अपनी जगह पर जाइए।

... (व्यवधान)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: We cannot play, unless you go back to your seats.

... (*Interruptions*)

अध्यक्ष महोदया : कृपया आप सभी अपने-अपने स्थान पर जाइए।

... (व्यवधान)

अध्यक्ष महोदया : अब आप राष्ट्रीय गीत के लिए शांत हो जाइए।

... (व्यवधान)

13.19 hrs

At this stage, Shri L. Rajagopal, Shri M. Venugopala Reddy and some other hon. Members went back to their seats.

... (*Interruptions*)

13.20 hrs

National Song

The National Song was played.

MADAM SPEAKER: The House stands adjourned *sine die*.

13.21 hrs

The Lok Sabha then adjourned sine die.
